

**BEFORE THE NATIONAL GREEN TRIBUNAL
ESTERN ZONE BENCH, KOLKATA**

Original Application No. 68/2019

IN THE MATTER OF:

CENTRE FOR ENVIRONMENT PROTECTION ... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

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NEXT DATE OF HEARING: 18.12.2024

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Place: Kolkata

Date: 23.02.2026



(ANANDO MUKHERJEE)

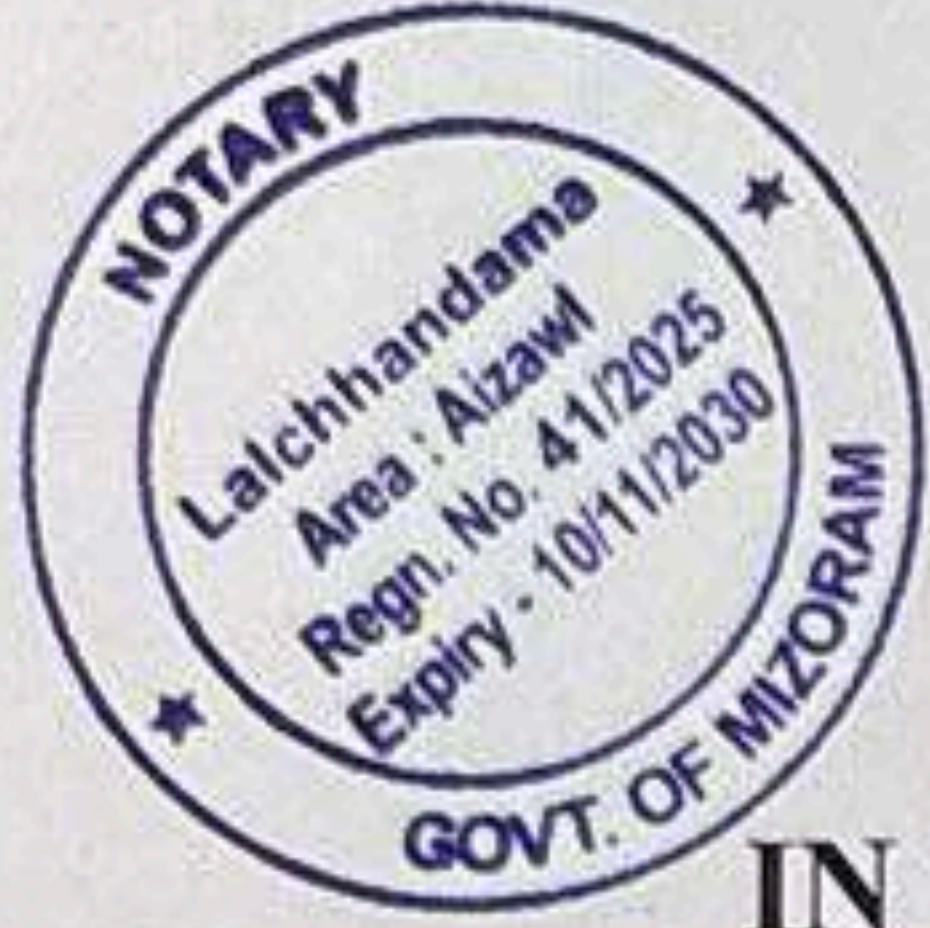
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**IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH
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CENTRE FOR ENVIRONMENT PROTECTION ...APPLICANT

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**ADDITIONAL AFFIDAVIT ON BEHALF STATE OF MIZORAM TO
THE ADDITIONAL AFFIDAVIT DATED 04.03.2024 FILED BY
THE APPLICANT**

I, SUDHIR KUMAR, S/o RAJENDRA PRASAD SINGH, aged about 51, currently posted as the Principal Secretary to the Govt. of Mizoram, Environment, Forest & Climate Change Department having his office address at MINECO, Khatla, Aizawl, Mizoram do hereby solemnly affirm and state as follows:

1. That at present, I am posted and working as the Principal Secretary to the Govt. of Mizoram, Environment, Forest & Climate Change Department, and as such, in my official capacity, am well acquainted with the facts and circumstances of the present case.
2. That the above mentioned matter had been listed before this Hon'ble Tribunal on 12.12.2025, wherein this Hon'ble Court had directed the

Respondent State herein to provide an updated affidavit on the issue pending before the State of Mizoram.

3. As mentioned in the affidavit dated 16.12.2024, the State of Mizoram was desirous to challenge the above mentioned order dated 29.11.2024 in WA NO. 5 of 2021 passed by the Hon'ble High Court of Guwahati, and accordingly is taking steps to file an SLP before the Hon'ble Supreme Court against the order and judgment dated 29.11.2024 passed by the Hon'ble High Court of Guwahati.



4. Pursuant to the same, the State of Mizoram has filed SLP(C) No. 11438 of 2025 titled as *State of Mizoram v Darkunga*, wherein the Hon'ble Supreme Court was pleased to issue notice vide its order dated 17.04.2025 and further granted a stay on the operation of the impugned order. It is stated that currently the matter is at the stage of completion of pleadings before the Hon'ble Supreme Court.

A true and correct copy of the pleadings of the SLP(C) No. 11438 of 2025 titled *State of Mizoram v. Darkunga* is annexed herewith and marked as **Annexure A-1.**

A true and correct copy of the order dated 17.04.2025 in SLP(C) NO. 11438 of 2025 is annexed herewith and marked as **Annexure A-2.**

5. The Deponent craves liberty of this Hon'ble Tribunal to file any further affidavit/s in case the need so arises during further arguments in the present matter.
6. I state that the statements of facts mentioned herein are all true and correct to my knowledge, based on official records and nothing material has been concealed therefrom and no part of it is false.



Sud
23/2/2026
DEPONENT

VERIFICATION:-

I, the Deponent above named do hereby solemnly affirm and verify that what is stated in the foregoing affidavit is true to my knowledge and belief based on the records of the case and I believe the same to be true.

VERIFIED AT AIZAWL, MIZORAM, ON THIS 23rd DAY OF FEBRUARY, 2026

Sud
23/2/2026
DEPONENT

Sud
25/2/26
LALCHHANDAMA
Advocate & Notary Public
Aizawl : Mizoram

Notarial Registration
No. 12/2
Date 23/2/2026

SYNOPSIS

The Petitioner herein seeks to assail the final judgment and order dated 29.11.2024 passed by the Hon'ble High Court of Guwahati at Aizawl in WA No. 5/2021 with WA No. 6/2021 with WA No.75/2021 with WA No. 8/2021 and WA No. 9/2021 with WA No. 10/2021 with WA No. 11/2021 with WA No. 12/2021 with WA No. 13/2021 with WA No. 11/2022 with WA No. 12/2022, vide which the Hon'ble High Court, while upholding the notification dated 28.01.1965, vide which the Riverine Reserved Forest [“RRF”] had been notified under the Mizo District (Forest) Act, 1955, was upheld, while at the same time, the notification dated 05.08.2016, vide which land passes issued in the said notified area have been held to be illegal, have been set aside, and the Petitioner herein have been directed to pay the compensation of the awards passed under the Land Acquisition Act, 1894, [“LA Act”] for acquisition of the lands of these illegal pass holders. This is particularly contrasting to the finding of the Hon'ble Court at para 73 and 74 of the judgment, wherein it had clearly held that due to the non obstante clause of Section 2 of the Forest Conservation Act, 1980,[“Forest Act”] any land passes issued in the forest area, could not have been granted or such rights extended, without the prior approval of the Central Government. However, despite coming to such a finding, the Hon'ble Court erred in quashing of the order dated 05.08.2016 passed by the Chief Secretary, Mizoram, on the sole ground that as the awards have been finalized for these land passes, therefore, the State is bound to honor the same in terms of the provisions of Land Acquisition Act, 1894, despite coming to the conclusion that such land passes are not valid, in terms of Section 2 of the Forest Act. It is stated that the Petitioner state is further aggrieved by the finding that the State has been given the sole



responsibility to deposit the amount of compensation to the land owners, despite the fact that as per the Contract dated 29.05.1996, the responsibility to pay compensation of land rested on the North East Electric Power Corporation Limited [**'NEEPCO'**].

The brief facts leading up to the present case are as follows:-

- A. The Petitioner state had taken a policy decision to setup a 60 MW Hydro Electric Project over the River Tuirial in the year 1996. The project was to be set up by NEEPCO, a Government of India undertaking having its registered office at Shillong. It is relevant to mention that a communication was issued on 10.08.1990, wherein the Conservator of Forest of the Petitioner State had reported that the land which would be required for the Tuirial Hydro Electric Project and more particularly, the whole submergent area would fall inside the Riverine Reserved Forest of Tuirial. It was also mentioned that since the area was a Riverine Reserved Forest Area, issuance of LSC or Periodic Patta or garden pass were completely illegal. Furthermore, vide a communication dated 15.10.1993 a request had been made for approval of diversion of 53.80 hectares of Forest land for clearance of the Tuirial Hydro Electric Project.
- B. In terms of the said policy decision, an agreement had been entered between the Petitioner State and NEEPCO dated 29.05.1996. As per the said agreement, the total land required for the construction and completion of the project shall be acquired by the Petitioner and handed over to NEEPCO on payment of the necessary fee to the Petitioner State as assessed by the Petitioner State.



- C. Pursuant to the said agreement, the Petitioner State had issued a notification bearing No. K. 12011/1/96- REV dated 03.03.1997 under Section 4(1) of the LA Act, 1894, whereby it was notified that the land specified in the Schedule thereto was likely to be needed for public purposes i.e. for Tuirial Hydro Electric Project. It is stated that the Petitioner State had conducted demarcation and survey of the land from 07.11.1997 to 12.12.1997 and identified the lands to be acquired for the Tuirial Hydro Electric Project.
- D. Subsequent thereto, a joint inspection/ assessment of the land/crops within the project area were conducted with effect from 06.01.1998 to 16.01.1998 by NEEPCO as well as the officials of the Petitioner State and the land compensation bill was prepared by the Deputy Commissioner/ District Collector Aizawl and sent to NEEPCO through the Petitioner State.
- E. It is stated that vide communication dated 22.03.1999 from NEEPCO, wherein NEEPCO had sought the compensation bill and proposal from the Petitioner State. In this regard, it is stated that in the year 1998-99, NEEPCO released an amount of Rs. 34,00,000/- for acquiring 515.21 hectares of land out of 5380 hectares towards crop compensation of 33 listed individuals. Accordingly, award bearing No. 2 of 1998 had been passed by the competent authority, wherein out of 515.21 hectares, 47.43 hectares were private lands and 467.77 hectares were Government lands.
- F. Thereafter, it is stated that on 20.08.2001, another notification was issued by the Petitioner State, in respect to plots of land



admeasuring 4850 hectares. The schedule to the said notification only mentioned “*Submergent area of Tuirial Hydro Electric Project*”-4850 hectares (approx.)

- G. In the meanwhile, thirty five persons approached the Hon’ble High Court by filing three writ petitions being WP(C) no. 90 of 2002, WP(C) No. 91 of 2002 and WP(C) 92 of 2002. It was claimed by them that they were issued Land Settlement Certificates by the Revenue Authorities of the Petitioner State. Vide an order dated 01.08.2002 by the Ld. Single Judge with a direction that the writ petitioners shall file application showing interest in the land which was sought to be acquisitioned by the Petitioner and claim compensation, within a period of one month from the date of the said order. Thereafter, the concerned Deputy Commissioner, was directed to expeditiously and not later than a period of 4 months dispose of, in accordance with law, the claim applications which would be filed by the said writ petitioners.
- H. Thereafter, vide a letter dated 13.03.2003, it was communicated that out of the 35 writ petitioners above, the land belonging to 34 writ petitioners were found to have been located within the proposed submergent area of the Tuirial Hydro Electric project which falls under N. Serzawl and Ratu Village Council Area. It was further stated that the land of those 34 writ petitioners, in total admeasured 697.27 Bighas.
- I. Subsequent to the said communication on 08.04.2003, the Petitioner State, through its Commissioner and Secretary, Revenue Department published under Section 6 of the LA Act, a notification



thereby declaring that the lands admeasuring 697.27 Bighas were required for acquisition for public purpose.

- J. It is further stated that vide a communication dated 19.09.2003 from the Secretary, Ministry of Power, Government of India to the Chief Secretary, Petitioner State that a budgetary provision of only Rs. 431.97 lakhs were made for preliminary land acquisition and there was no provision made towards crop compensation. It is stated that the said budgetary provision was on the basis that submergent area was part of the Reserved Forest Area.
- K. In the meanwhile, it is stated that the Petitioner State had initiated land acquisition proceedings for the balance land of 4849 hectares in a phased manner, which led to the following awards being passed:-
- a) Award No. 4 of 2002 which is an award dated 18.06.2002 for an amount of Rs. 8,04,90,627/- towards the payment of compensation to 352 awardees for trees, crops plants etc., in respect of an area admeasuring 9310.39 Bighas of land to be acquired for submergence area. It is stated that the Section 4 notification had been issued on 20.08.2001 and the declaration was made on 11.04.2002. In respect of the said award, the total temporary private holdings were 352 in numbers against 5508 Bighas and the remaining being 3802.39 Bighas were Government Free land. No compensation was determined in respect to the land value on the ground that the land were held under temporary passes.



- b) Award No. 5 of 2002 was made and published by the District Collector for an amount of Rs. 68,52,716/- to be paid to 74 number of awardees as compensation for trees, crops plants etc., in respect of 857.84 bighas of land acquired for submergence area (Phae II) of the Tuirial Hydro Electric Project. It is stated that section 4 notification was issued on 18.01.2002 and the declaration under Section 6 was made on 10.07.2002. Out of the total land of 857.85 Bighas, 635 bighas were in respect of temporary private land holdings and the remaining 222.84 bighas were Government free lands. No compensation was determined towards land value as the land were held under temporary passes.
- c) Award No. 5 of 2003 was published on 16.07.2003 for an amount of Rs. 5,58,60,928/- for payment to 348 awardees as compensation for trees, crops, plants etc., in respect of 16468.77 Bighas of land acquired for submergence area (Phase II) of the Tuirial Hydro Electric Project. The Section 4 notification had been issued on 20.08.2001 and the declaration under Section 6 of the was issued on 18.11.2002. Out of the total area admeasuring 16468.77 Bighas, 5535. 6 Bighas were pertaining to temporary private lands of 366 awardees and the remaining 10933.27 Bighas were Government free lands. No compensation was determined towards land value as the lands were held under temporary passes.
- d) Award no. 6 of 2003 had been published on 25.09.2003. The notification under Section 4 was issued on 20.08.2001 and the

declaration was issued on 09.05.2003. The amount of compensation was for an amount of Rs. 8,85,50,561/- for payment to various awardees in respect of 9189.94 Bighas of land. Out of the said land, 5553.51 Bighas pertained to Government free lands and 3634.43 Bighas were in respect to temporary private holdings of 196 awardees. It is stated that for the 48 awardees who had LSC, the compensation was determined on the value of land at Rs. 2/- per sq ft. It is stated that the interest in terms of which section 23(1-A) of the Act of 1894 was awarded and further damage compensation for standing crops was awarded to the tune of Rs. 5,53,36,663/- . In total the amount was determined at Rs. 8,85,50,461/-

- L. Pursuant to the passing of the above award, the 34 writ petitioners in the writ petitions, WP(C) 90 of 2002, WP(C) 91 of 2002 and WP(C) 92 of 2002 who were the awardees in Award No. 6 of 2003 filed a writ petition bearing number WP(C) No. 82 of 2004 seeking directions for the payment of the compensation awarded by the Collector vide Award No. 6 of 2003 and further seeking directions for calculation of interest in terms of the provisions of the Act of 1894 with effect from 03.03.1997 i.e. the date when the initial notification under Section 4(1) of the Act of 1894 was issued by the Authority. While the said writ petitions were pending, these very petitioners had also sought the reference to the Court under Section 18 of the LA Act objecting to the quantum of compensation, according to which reference proceedings being LA(C) No. 1 of 2004 was instituted.



- M. Vide order dated 07.06.2005, WP(C) No. 82 of 2004 came to be disposed off by observing that the Petitioners may pursue the reference proceedings before the Ld. Land Acquisition Judge for early disposal.
- N. In LAC No. 1 of 2004, an order was passed on 26.09.2004 whereby the Petitioner State was directed to pay 30% solatium with interest at 12% per annum from the date of the first notification. Thereafter, a supplementary award No. 6 of 2003 amounting to Rs. 4,66,06,436/- was made and passed on 05.01.2006.
- O. It is further stated that a communication was issued by the Petitioner state to NEEPCO for payment of compensation under Tuirial Hydro Electric Project whereby information had been sought as to whether NEEPCO would clear the outstanding liabilities of compensation as per the Award No. 4 of 2002, Award No. 5 of 2003 and Award No. 6 of 2003 before resuming the project work and further when would the fourth and final phase of compensation assessment be conducted under the Tuirial Hydro Electric Project.
- P. In the meanwhile, the Petitioners in WP(C) No. 82 of 2004 approached the Hon'ble High Court by way of writ petition bearing number WP(C) 77 of 2006 seeking appropriate writ, directions, and orders so that the award amount as per the Award no. 6 of 2003 to be paid to the Petitioners. The said writ petition was disposed off vide order dated 04.12.2007, wherein the Ld. Single Judge had held that the aggrieved persons may initiate appropriate execution proceedings before the appropriate forum to ventilate the grievances.

It further held in para 6 and para 8 of its order that the stand of NEEPCO about its non-liability was not sustainable and runs counter to their earlier stand, and it further observed that NEEPCO in whose favour the acquisition has been made would naturally be liable to deposit the awarded amount if not done in the meantime.

Q. Being aggrieved by the aforesaid order, NEEPCO challenged the same before the Division Bench of the Hon'ble High Court vide Writ Appeal No. 426 of 2007. Vide an order dated 21.04.2010, the Division Bench of the Hon'ble High Court disposed of the said Writ Appeal observing inter alia that taking into account the scope of the writ petition, the High Court could either interfere in the matter by directing the State Government to pay the money or as observed by the learned Single Judge, could ask the petitioners to approach the Land Acquisition Officer or the Court. It was further observed that in such matters as there was very little scope of interference, the learned Single Judge ought not to have made observations as made in paragraphs 6 and 8 of the judgment dated 04.12.2007. Accordingly, the observations made in paragraphs 6 and 8 of the said judgment were set aside and it was categorically observed that the parties would be free to settle their scores before the appropriate forum. The above observations to the effect that the parties shall settle their scores before the appropriate forum would mean that the Hon'ble Division Bench of the Hon'ble Gauhati High Court did not decide as to whether the Petitioner State of NEEPCO would be liable to pay the compensation. The said aspect was left open to be decided in the appropriate forum. It is relevant to mention that the above

mentioned observations were made only in respect to the proceedings initiated by the 34 awardees in Award No.6/2003 and Supplementary Award No.6/2003.

R. In the meanwhile, a Public Interest Litigation was filed in the year 2008 being PIL No. 15 of 2008 alleging inter alia that in the matter of land acquisition for installation of the project by NEEPCO, certain lands were offered by the Petitioner State and the said lands were forest lands. But, however, certain persons exercising and utilizing their influence, politically or otherwise, lodged their claims before the Land Acquisition Officer. It was also alleged that such persons in connivance with the Government Officials had led to passing of awards in favour of such persons. On the basis of the said PIL being filed, the Division Bench of the Hon'ble High Court vide an order dated 21.04.2010 directed that the matter be investigated by the Central Bureau of Investigation.

S. It is relevant to mention that the Central Bureau of Investigation submitted the charge sheet in the month of May, 2012 before the learned Special Judge, Mizoram. In the said charge sheet, it was inter alia opined that out of 352 cultivators, 303 cultivators were the genuine cultivators of the three villages namely Saipum, Mauchar and North Hlimen. However, the remaining 49 persons were neither villagers of the village Saipum nor had been allotted any land as cultivator by the President, Village Council/ of Saipum village. It is however relevant to mention that the charge sheet only referred to the Award No. 4 of 2002 and no other Awards.

- T. In the meantime, the 34 writ petitioners in WP(C) No.77/2006 filed an execution proceedings being registered as Execution Case No.13/2010 before the Court of the learned Additional District and Session Judge No.1, Aizawl. An order was passed on 10.12.2010 whereby the learned Additional District and Sessions Judge opined that once the Award/Supplementary Award had been made and approved by the appropriate Government, the private land owners cannot be made to suffer due to inaction on the part of the authorities concerned. It was observed that the State of Mizoram had a legal obligation to make payment of the said awarded amount of compensation with effect from 15.07.2003 till full and final payment of the said Award by procuring the same from NEEPCO and thereupon depositing the same in the Court for payment to the Awardees within a period of two months from the date of the said order. These directions so passed, resulted in filing of another proceedings by NEEPCO being CRP No.2/2011. The said revision application under Article 227 of the Constitution was disposed of vide judgment and order dated 02.07.2012.
- U. The learned Single Judge vide the said judgment observed that as the State had acquired the land under the provisions of the Act of 1894 and as such was liable to pay compensation to the land owners. It was observed that the question as to whether the State Government should recover the amount from NEEPCO or whether NEEPCO should pay the said amount to the State Government is a matter to be decided by and between the said two authorities and nowhere concerns the land owners. The learned Single Judge further directed that the State Government had to satisfy the Award

and therefore it had to deposit the awarded amount of compensation with the learned Executing Court. In view of such observations, the Ld. Single Judge modified the order dated 10.12.2010 passed by learned Executing Court by setting aside the direction to the effect "by procuring the same from NEEPCO". The learned Single Judge further before parting with the records observed that in view of the CBI investigation and the stand taken by the Forest Department, Mizoram, the Chief Secretary to the Government of Mizoram was at liberty to look into the matter and take a conscious decision keeping in view the public interest involved. Therefore, it is relevant to state that the decision under notification dated 05.08.2016 derived its strength from the above mentioned order of the Hon'ble Gauhati High Court.

V. It is stated that as the payment of compensation of awardees in Award no. 4 of 2002, had not been granted, the awardees of Award No. 04 of 2002 filed WP(C) No 130 of 2013, WP(C) NO. 16 of 2014 and WP(C) No. 118 of 2015 were filed by the Awardees of Award No 4 of 2002. It is relevant to mention that the said Writ Petition had been filed after the said awardees resorted to road blocking and stoppage of work at the project, due to which, after long protracted discussions, an amount of Rs. 4.02 crores out of Rs. 8.05 crores had been paid to the awardees. The said writ petition had been filed seeking the payment of remaining 50% dues along with the other consequential amounts.

W. The awardees of Award No.5/2002 filed one writ petition being WP(C) No. 131/2013 seeking directions for payment of the awarded

sum to them as per the provisions of the Act of 1894 thereby including solatium and interest.

- X. The awardees of Award No.5/2003 filed four writ petitions being WP(C) No.132/2013, WP(C) No.135/2013, WP(C) No.116/2015 and WP(C) No.22/2014 whereby they sought directions upon the State Respondents, including NEEPCO that the said authorities be directed to make payment of the awarded sum along with Solatium and interest as per the Act of 1894.
- Y. Fifteen (15) awardees of Award No.6/2003 who had not sought for any reference under Section 18 of the Land Acquisition Act, 1894 filed a writ petition which was registered and numbered as WP(C) No.117/2015 seeking directions that the Respondents should pay their entitlement.
- Z. While the aforementioned writ petitions were pending, the Petitioner State passed an order dated 05.08.2016, holding inter alia that the LSCs so issued to those 34 writ petitioners were illegal as the same could not have been issued within such Riverine Reserve Forest. Further to that, as per the said order, these LSCs were issued directly by the then Assistant Settlement Officer without approval of the Government. Accordingly, the Revenue Department was directed to formally cancel all the LSCs of the land owners concerned thereof; the District Collector was directed to take appropriate steps for cancellation of the Award No.6/2003 and the Supplementary Award No.6/2003 and the concerned Government Advocate was directed to take appropriate steps before the Executing Court.



AA. It is stated that after the above mentioned order had been passed, the Petitioner State issues show cause notices to submit explanations as to why the LSCs should not be cancelled. It is stated that the order dated 05.08.2016 and the notification dated 21.06.1965 were the subject matter of challenge in two writ petitions bearing WP(C) No. 45 of 2017 and WP(C) 51 of 2017.

BB. After hearing the parties, the Ld. Single Judge vide its order dated 27.01.2021, has:-

- (i) Set aside the impugned order dated 05.08.2016 passed by the Chief Secretary to the Government of Mizoram.
- (ii) Set aside the notification dated 28.01.1965 made under Section 14 read with Section 21 of the Mizo District (Forest) Act, 1955.
- (iii) Petitioners were given the liberty to seek alternative remedy for execution of the awards in accordance with the procedure prescribed under the Land Acquisition Act, 1894.
- (iv) State of Mizoram was directed to pay the compensation amount to the writ petitioners.

CC. It is stated that pursuant to the order and judgement dated 27.01.2021, the Petitioner state had filed the Writ appeals, which were subsequently withdrawn on 09.11.2022 with liberty to file afresh. liberty to file afresh.

DD. It is stated that this Hon'ble Court vide its order dated 18.09.2024 in IA no. 66542, 66546 and 66548 of 2024 was pleased to restore the writ appeals, with directions to decide the appeal expeditiously

within a period of 3 months. It is stated that thereafter, the matter was heard by the Division Bench of the Hon'ble High Court and the impugned order was passed wherein the Hon'ble High Court held as follows:-

- a. It set aside the observations, findings and directions of the Ld. Single Judge in the impugned judgment and order dated 27.01.2021, whereby the notification dated 28.01.1965 was set aside and quashed:
- b. Upheld the setting aside of order/notification dated 05.08.2016 passed by the Chief Secretary albeit for different reasons:
- c. Awardees of Award No. 4/2002, Award No. 5/2002, Award No. 5 of 2003 and Award no. 6 of 2003 are directed to receive their due payments from the State of Mizoram within a period 3 months from the date of the order.
- d. Awardees of Supplementary Award no. 6 of 2003, i.e. the Writ Petitioners in WP(C) No. 45 of 2017 would be at liberty to further proceed with their execution proceedings.
- e. While it did not adjudicate as to who is liable for payment between the Petitioner State and NEEPCO, it directed the State of Mizoram to make the aforesaid payment.
- f. The observations and directions made for payment of Mizoram

would not bar the State of Mizoram to recover the same from NEEPCO, if permissible, as per the Memorandum of understanding dated 29.05.1996 between NEEPCO and State of Mizoram.

It is stated that the above mentioned findings of the Hon'ble High Court are being contested on the following grounds:-

- A. The Hon'ble High Court has failed to appreciate that once it had upheld the notification dated 28.01.1965, the natural corollary had to be that land passes issued in the said RRF area would be illegal, as the same would amount to usage of Forest land for non forest purpose.
- B. The Hon'ble High Court failed to appreciate that Section 2 of the Forest Conservation Act, 1980, prohibits usage of any reserved forest or forest land to be used for any non forest purpose, without the prior approval of the Central Government. Admittedly, it is stated that such land passes which were issued, specifically concerning the Supplementary Award No.6 of 2003 had not been approved by the State government, let alone the Central Government. Therefore, by recognizing the validity of the said land passes being entitled to compensation under Land Acquisition Act, 1980, the Hon'ble High Court has acted in contravention to Section 2 of the Forest Conservation Act, 1980.
- C. It is further stated that the Hon'ble High Court while setting aside the order dated 05.08.2016, does not set it aside in its entirety. In this regard, it is stated that the Hon'ble High Court observed in para 73 and 74 of the impugned judgment that LSCs in WP(C) No.45 of

2017 and WP(C) No. 51 of 2017 could not have been legal, as they claim their rights on the basis of LSC issued after 25.10.1980, when the Land Acquisition Act came into force, and therefore, the said LSC would be contrary to the provisions of the Act of 1980. However, despite observing that the said LSC could not have been granted, the Hon'ble High Court errs in granting them compensation on the sole basis that the Land Acquisition Act, 1894 does not provide for cancellation of an award.

- D. It is stated that the above mentioned basis is erroneous and incorrect as the Hon'ble Court fails to appreciate the *non obstante* clause under Section 2 of the Forest Conservation Act, 1980, which states that usage of forest land cannot be allowed without prior approval of the Government, "*notwithstanding anything contained in any other law for the time being in force*". In this regard, it is stated that merely an award being passed would not restrain the Petitioner State from correcting an illegality which has occurred in the present case.
- E. Even apart from the above, it is stated that the Hon'ble High Court has failed to appreciate that while there exists no provision in the LA Act for reversing an award, it is stated that if the basis on which the award has been granted is illegal, i.e. issuance of Land Passes after the promulgation of Section 2 of Forest Conservation Act, 1980, therefore, any compensation arising from an illegal claim is liable to be set aside, as the same would render the entire award *void ab initio*.
- F. It is stated that the Hon'ble High Court failed to appreciate that

cancellation of the LSC and subsequent awards vide order dated 05.08.2016, is not belated merely because possession of the said land has now vested with the State of Mizoram. It is stated that if the Hon'ble Court holds that the issuance of such land passes are illegal, then there does not exist any legal rights of the awardees over the land which is in possession of the State, and therefore the Hon'ble High Court has given a contradictory finding by holding that they would be entitled to compensation, despite the issuance of LSC being illegal.

- G. *Arguendo*, assuming but not admitting that the award cannot be cancelled as per the LA Act, however, the same would be in teeth with the *non obstante clause* in the Forest Conservation Act, 1980 which states that no non forest activity could have been carried out without prior approval of the Central Government. In this regard, this Hon'ble Court in a catena of judgments has held that when there is a conflict between environment rights and civil rights, the environment rights will prevail over such civil rights. Even apart from the above, it is stated this Hon'ble Court has held that there needs to be a balance between development and protection of environment, however, the same cannot come at the cost of the environment. By recognizing the illegal claims of the awardees for compensation, the Hon'ble High Court has acted contrary to the above-mentioned principles laid down by this Hon'ble Court.
- H. Furthermore, it is stated that this Hon'ble Court in a catena of

judgments has held that there is no negative equality envisaged under Article 14 of the Constitution of India, as an illegal act cannot give rights to other person to seek the same treatment. It is stated that the grant of compensation merely because an award has been finalized would amount to grant of negative equality to the awardees, when no such right existed in their favor.

- I. Even apart from the above, this Hon'ble Court in catena of judgment has held that illegality cannot be allowed to be perpetuated indefinitely. In that regard, the Petitioner State's action to cancel the LSC vide notification dated 05.08.2016, and thereafter issuing show cause notice to the concerned person, was the correct course of action to prevent the illegality from perpetrating. Even apart from the above, it is stated that the said notification does not unilaterally cancel the LSC, as show cause notices had been issued to the concerned persons whose LSC was sought to be cancelled.
- J. It is stated that the Hon'ble High Court has erred on relying upon the provisions of Scheduled Tribe (Recognition of Forest Rights) Act, 2006, as it is neither case of any parties that such awardees are covered under the provisions of the said Act. Furthermore, as recorded in the impugned judgment, the said Act was not in force at the time when such LSC were issued or when the Land Acquisition award was passed, and therefore, the same has no bearing on the present issue.
- K. *Arguendo*, assuming but not admitting that the Hon'ble High Court

was correct in upholding the awards, it was pertinent that a categorical finding be given that the said compensation amount would be recovered from NEEPCO in terms of Clause 8 of the agreement dated 29.05.1996. It is stated that as the said land which the Petitioner state took possession of was handed over to NEEPCO for the Tuirial Hydro Electric project, NEEPCO is obligated to reimburse the State Government for the said compensation payable to the awardees. It is further stated that the Hon'ble High Court makes it obligatory and not mandatory on the NEEPCO to reimburse the State of Mizoram. It is stated that when the State acquires land for the purpose of a government and private entity, this Hon'ble Court has recognized the liability of such government and private entity to reimburse the State of the compensation payable to the awardees. Reliance is placed on the judgment of this Hon'ble Court in *M/s Ultra Tech Cement Ltd v. Mast Ram & Ors. 2024 INSC 709*, wherein this Hon'ble Court had granted the State to recover the compensation it paid from the entity for which the land was acquired. In the present case, it is stated that no such mandatory direction has been given to NEEPCO to compensate the Petitioner State for the land acquisition.

- L. It is stated that the State of Mizoram is an agrarian economy and does not have the requisite funds to enable payment of the compensation. It is stated that compelling the State of Mizoram to pay compensation on its own accord, would cause the entire State functionary to come to a standstill. Therefore, it is of utmost importance, that the judgment of the Hon'ble High Court is set

aside.

Hence, the present SLP.

LIST OF DATES

| Dates | P A R T I C U L A R S |
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| 28.01.1965 | <p>It is stated that the RRF had been notified under the Mizo District (Forest) Act, 1955 on 28.01.1965. The subject lands in question form a part of the RRF.</p> <p>A true and correct copy of the notification dated 28.01.1965 is annexed herewith and marked as Annexure P-1. [Pg 212 to 216]</p> |
| 10.08.1990 | <p>The Petitioner State had taken a policy decision to set up a 60 MW Hydro Electric Project over the River Tuirial. Vide communication dated 10.08.1990, wherein the Conservator of Forest of the Petitioner State had reported that the land which would be required for the Tuirial Hydro Electric Project and more particularly, the whole submergent area would fall inside the Riverine Reserved Forest of Tuirial. It was also mentioned that since the area was a Riverine Reserved Forest Area, issuance of LSC or Periodic Patta or garden pass were completely illegal.</p> <p>A true and correct copy of the letter dated 10.08.1990 is annexed herewith and marked as Annexure P-2. [Pg 217 to 220]</p> |

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| 26.10.1992 | <p>Vide a communication dated 26.10.1992, a request had been made for approval of diversion of 53.80 hectares of Forest land for clearance of the Tuirial Hydro Electric Project.</p> <p>A true and correct copy of the communication dated 26.10.1992 is annexed herewith and marked as Annexure P-3. [Pg 221 to 223]</p> |
| 29.05.1996 | <p>An agreement had been entered between the Petitioner State and NEEPCO dated 29.05.1996. As per the said agreement, the total land required for the construction and completion of the project shall be acquired by the Petitioner and handed over to NEEPCO on payment of the necessary fee to the Petitioner State as assessed by the Petitioner State.</p> <p>A true and correct copy of the agreement dated 29.05.1996 is annexed herewith and marked as Annexure P-4. [Pg 224 to 227]</p> |
| 03.03.1997 | <p>The Petitioner State had issued a notification bearing No. K. 12011/1/96- REV dated 03.03.1997 under Section 4(1) of the LA Act, 1894, whereby it was notified that the land specified in the Schedule thereto was likely to be needed for public purposes i.e. for Tuirial Hydro Electric Project. It is stated that the Petitioner State had conducted demarcation and survey of the land from</p> |

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| | <p>07.11.1997 to 12.12.1997 and identified the lands to be acquired for the Tuirial Hydro Electric Project.</p> <p>A true and correct copy of the Notification dated 03.03.1997 is annexed herewith and marked as Annexure P-5. [Pg 228 to 231]</p> |
| 1998-99 | <p>It is stated that Award bearing No. 2 of 1998 was passed, for acquisition of 515.21 hectares, out of which, 47.43 hectares were private lands and 467.77 hectares were Government lands. It is relevant to mention that NEEPCO had released an amount of Rs. 34,00,000/- as crop compensation to the 33 listed individuals in the award.</p> <p>A true and correct copy of the Award bearing no. 2 of 1998 is annexed herewith and marked as Annexure P-6. [Pg 232 to 242]</p> |
| 20.08.2001 | <p>Another notification under Section 4(1) of the LA Act, was issued by the Petitioner State for an area of land admeasuring 4850 hectares.</p> |
| 18.01.2002 | <p>Another Section 4 notification had been issued for a land area of 857.85 bighas.</p> |
| 11.4.2002 | <p>Section 6 notification of the above mentioned land had been issued, pursuant to the notification dated 20.08.2001.</p> |

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| 18.06.2002 | <p>Award no. 4 of 2002 came to be passed for an amount of Rs. 8,04,90,627/- towards the payment of compensation to 352 awardees for trees, crops, plants etc., in respect of an area admeasuring 9310.39 Bighas of land to be acquired for submergence area.</p> <p>A true and correct copy of the Award no. 4 of 2002 dated 18.06.2002 is annexed herewith and marked as Annexure P-7. [Pg 243 to 337]</p> |
| 10.07.2002 | <p>It is stated that section 6 notification for total land of 857.85 bighas had been issued on 10.07.2002.</p> |
| 2002 | <p>It is stated that Award No. 5 of 2002 was made and published by the District Collector for an amount of Rs. 68,52,716/- to be paid to 74 number of awardees as compensation for trees, crops plants etc., in respect of 857.84 bighas of land acquired for submergence area (Phae II) of the Tuirial Hydro Electric Project.</p> <p>A true and correct copy of the Award No. 5 of 2002 is annexed herewith and marked as Annexure P-8. [Pg 338 to 346]</p> |
| 01.08.2002 | <p>In the meanwhile, thirty five persons approached the Hon'ble High Court by filing three writ petitions being WP(C) no. 90 of 2002, WP(C) No. 91 of 2002 and WP(C) 92 of 2002. It was claimed by them that they were issued Land Settlement Certificates by the Revenue Authorities of the Petitioner State. Vide an order dated</p> |

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| | <p>01.08.2002 by the Ld. Single Judge of the Gauhati High Court with a direction that the writ petitioners shall file application showing interest in the land which was sought to be acquisitioned by the Petitioner and claim compensation, within a period of one month from the date of the said order. Thereafter, the concerned Deputy Commissioner, was directed to expeditiously and not later than a period of 4 months dispose of, in accordance with law, the claim applications which would be filed by the said writ petitioners.</p> <p>A true and correct copy of the order dated 01.08.2002 in WP(C) no. 90 of 2002, WP(C) No. 91 of 2002 and WP(C) 92 of 2002 is annexed herewith and marked as Annexure P-9. [Pg 347 to 353]</p> |
| 18.11.2002 | <p>It is stated that the Section 6 notification for land admeasuring 16468.77 bighas was published on 18.11.2002.</p> |
| 13.03.2003 | <p>Vide a letter dated 13.03.2003, it was communicated that out of the 35 writ petitioners above, the land belonging to 34 writ petitioners were found to have been located within the proposed submergent area of the Tuirial Hydro Electric project which falls under N. Serzawl and Ratu Village Council Area. It was further stated that the land of those 34 writ petitioners, in total admeasured 697.27 Bighas.</p> |

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| 08.04.2003 | It is stated that the Petitioner State published notification under Section 6 of the LA Act, declaring that the Lands admeasuring 697.27 Bighas were required for acquisition for public purpose. |
| 09.05.2003 | Notification under Section 6 for land admeasuring 9189.94 Bighas was issued on 09.05.2003. |
| 16.07.2003 | <p>It is stated that Award No. 5 of 2003 was published on 16.07.2003 for an amount of Rs. 5,58,60,928/- for payment to 348 awardees as compensation for trees, crop plants, etc., with respect of 16468.77 Bighas of land acquired.</p> <p style="text-align: center;">A true and correct copy of the Award No. 5 of 2003 dated 16.07.2003 is annexed herewith and marked as Annexure P-10. [Pg 354 to 360]</p> |
| 19.09.2003 | Vide a communication dated 19.09.2003 from the Secretary, Ministry of Power, Government of India to the Chief Secretary, Petitioner State that a budgetary provision of only Rs. 431.97 lakhs were made for preliminary land acquisition and there was no provision made towards crop compensation. It is stated that the said budgetary provision was on the basis that submergent area was part of the Reserved Forest Area |
| 25.09.2003 | It is stated that Award No. 6 of 2003 was passed on 25.09.2003 for an amount of Rs. 8,85,50,561/-. |

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| | <p>A true and correct copy of the Award no. 6 of 2003 dated 25.09.2003 is annexed herewith and marked as Annexure P-11. [Pg 361 to 376]</p> |
| 2004 | <p>Pursuant to the passing of the above award, the 34 writ petitioners in the writ petitions, WP(C) 90 of 2002, WP(C) 91 of 2002 and WP(C) 92 of 2002 who were the awardees in Award No. 6 of 2003 filed a writ petition bearing number WP(C) No. 82 of 2004 seeking directions for the payment of the compensation awarded by the Collector vide Award No. 6 of 2003 and further seeking directions for calculation of interest in terms of the provisions of the Act of 1894 with effect from 03.03.1997 i.e. the date when the initial notification under Section 4(1) of the Act of 1894 was issued by the Authority. While the said writ petitions were pending, these very petitioners had also sought the reference to the Court under Section 18 of the LA Act objecting to the quantum of compensation, according to which reference proceedings being LA(C) No. 1 of 2004 was instituted.</p> |
| 26.09.2004 | <p>In LAC No. 1 of 2004, an order was passed on 26.09.2004 whereby the Petitioner State was directed to pay 30% solatium with interest at 12% per annum from the date of the first notification.</p> |
| 07.06.2005 | <p>Vide order dated 07.06.2005, WP(C) No. 82 of 2004 came to disposed off by observing that the Petitioners</p> |

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| | <p>may pursue the reference proceedings before the Ld. Land Acquisition Judge for early disposal.</p> <p>A true and correct copy of the order dated 07.06.2005 in WP(C) No. 82 of 2004 is annexed herewith and marked as Annexure P-12. [Pg 377 to 382]</p> |
| 05.01.2006 | <p>Pursuant to the order dated 26.09.2004, a supplementary award No. 6 of 2003 amounting to Rs. 4,66,06,436/- was made and passed on 05.01.2006.</p> <p>A true and correct copy of the Supplementary Award dated 05.01.2006 is annexed herewith and marked as Annexure P-13. [Pg 383 to 386]</p> |
| 04.12.2007 | <p>the Petitioners in WP(C) No. 82 of 2004 approached the Hon'ble High Court by way of writ petition bearing number WP(C) 77 of 2006 seeking appropriate writ, directions, and orders so that the award amount as per the Award no. 6 of 2003 to be paid to the Petitioners. The said writ petition was disposed off vide order dated 04.12.2007, wherein the Ld. Single Judge had held that the aggrieved persons may initiate appropriate execution proceedings before the appropriate forum to ventilate the grievances. It further held in para 6 and para 8 of its order that the stand of NEEPCO about its non-liability was not sustainable and runs counter to their earlier stand, and it further observed that NEEPCO in whose</p> |

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| | <p>favour the acquisition has been made would naturally be liable to deposit the awarded amount if not done in the meantime.</p> <p>A true and correct copy of the order dated 04.12.2007 in WP(C) 77 of 2006 is annexed herewith and marked as Annexure P-14. [Pg 387 to 395]</p> |
| 21,04.2010 | <p>Being aggrieved by the aforesaid order, NEEPCO challenged the same before the Division Bench of the Hon'ble High Court vide Writ Appeal No. 426 of 2007. Vide an order dated 21.04.2010, the Division Bench of the Hon'ble High Court disposed of the said Writ Appeal observing inter alia that taking into account the scope of the writ petition, the High Court could either interfere in the matter by directing the State Government to pay the money or as observed by the learned Single Judge, could ask the petitioners to approach the Land Acquisition Officer or the Court. It was further observed that in such matters as there was very little scope of interference, the learned Single Judge ought not to have made observations as made in paragraphs 6 and 8 of the judgment dated 04.12.2007. Accordingly, the observations made in paragraphs 6 and 8 of the said judgment were set aside and it was categorically observed that the parties would be free to settle their scores before the appropriate forum. The above observations to the effect that the parties shall settle their</p> |

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| | <p>scores before the appropriate forum would mean that the Hon'ble Division Bench of the Hon'ble Gauhati High Court did not decide as to whether the Petitioner State of NEEPCO would be liable to pay the compensation. The said aspect was left open to be decided in the appropriate forum. It is relevant to mention that the above mentioned observations were made only in respect to the proceedings initiated by the 34 awardees in Award No.6/2003 and Supplementary Award No.6/2003.</p> <p style="text-align: center;">A true and correct copy of the judgment and order dated 21.04.2010 is annexed herewith and marked as Annexure P-15. [Pg 396 to 399]</p> |
| 10.12.2010 | <p>In the meantime, the 34 writ petitioners in WP(C) No.77/2006 filed an execution proceedings being registered as Execution Case No.13/2010 before the Court of the learned Additional District and Session Judge No.1, Aizawl. An order was passed on 10.12.2010 whereby the learned Additional District and Sessions Judge opined that once the Award/Supplementary Award had been made and approved by the appropriate Government, the private land owners cannot be made to suffer due to inaction on the part of the authorities concerned. It was observed that the State of Mizoram had a legal obligation to make payment of the said awarded amount of compensation with effect from 15.07.2003 till full and final payment of the said Award by procuring</p> |

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| | <p>the same from NEEPCO and thereupon depositing the same in the Court for payment to the Awardees within a period of two months from the date of the said order.</p> <p>A true and correct copy of the order dated 10.12.2010 in Execution Case No. 13 of 2010 is annexed herewith and marked as Annexure P-16.</p> <p>[Pg 400 to 401]</p> |
| 02.07.2012 | <p>NEEPCO challenged the order dated 10.12.2010 in Execution Case No. 13 of 2010 by way of CRP No. 2 of 2011, which was disposed off vide judgment and order dated 02.07.2012. The learned Single Judge vide the said judgment observed that as the State had acquired the land under the provisions of the Act of 1894 and as such was liable to pay compensation to the land owners. It was observed that the question as to whether the State Government should recover the amount from NEEPCO or whether NEEPCO should pay the said amount to the State Government is a matter to be decided by and between the said two authorities and nowhere concerns the land owners. The learned Single Judge further directed that the State Government had to satisfy the Award and therefore it had to deposit the awarded amount of compensation with the learned Executing Court. In view of such observations, the Ld. Single Judge modified the order dated 10.12.2010 passed by learned Executing Court by setting aside the direction to</p> |

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| | <p>the effect "by procuring the same from NEEPCO". The learned Single Judge further before parting with the records observed that in view of the CBI investigation and the stand taken by the Forest Department, Mizoram, the Chief Secretary to the Government of Mizoram was at liberty to look into the matter and take a conscious decision keeping in view the public interest involved. Therefore, it is relevant to state that the decision under notification dated 05.08.2016 derived its strength from the above mentioned order of the Hon'ble Gauhati High Court.</p> <p style="text-align: center;">A true and correct copy of the judgment and order dated 02.07.2012 in CRP No. 2 of 2011 passed by the Hon'ble Gauhati High Court is annexed herewith and marked as Annexure P-17. [Pg 402 to 416]</p> |
| 2013-2015 | <p>As the payment of compensation of awardees in Award no. 4 of 2002, had not been granted, the awardees of Award No. 04 of 2002 filed WP(C) No 130 of 2013, WP(C) NO. 16 of 2014 and WP(C) No. 118 of 2015 were filed by the Awardees of Award No 4 of 2002. It is relevant to mention that the said Writ Petition had been filed after the said awardees resorted to road blocking and stoppage of work at the project, due to which, after long protracted discussions, an amount of Rs. 4.02 crores out of Rs. 8.05 crores had been paid to the awardees. The said writ petition had been filed seeking the payment of</p> |

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| | <p>remaining 50% dues along with the other consequential amounts.</p> <p>The awardees of Award No.5/2002 filed one writ petition being WP(C) No. 131/2013 seeking directions for payment of the awarded sum to them as per the provisions of the Act of 1894 thereby including solatium and interest.</p> <p>The awardees of Award No.5/2003 filed four writ petitions being WP(C) No.132/2013, WP(C) No.135/2013, WP(C) No.116/2015 and WP(C) No.22/2014 whereby they sought directions upon the State Respondents, including NEEPCO that the said authorities be directed to make payment of the awarded sum along with Solatium and interest as per the Act of 1894.</p> <p>Fifteen (15) awardees of Award No.6/2003 who had not sought any reference under Section 18 of the Land Acquisition Act, 1894 filed a writ petition which was registered and numbered as WP(C) No.117/2015 seeking directions that the Respondents should pay their entitlement.</p> |
| 05.08.2016 | <p>While the aforementioned writ petitions were pending, the Petitioner State passed an order dated 05.08.2016, holding inter alia that the LSCs so issued to those 34 writ petitioners were illegal as the same could not have been</p> |

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| | <p>issued within such Riverine Reserve Forest. Further to that, as per the said order, these LSCs were issued directly by the then Assistant Settlement Officer without approval of the Government. Accordingly, the Revenue Department was directed to formally cancel all the LSCs of the land owners concerned thereof; the District Collector was directed to take appropriate steps for cancellation of the Award No.6/2003 and the Supplementary Award No.6/2003 and the concerned Government Advocate was directed to take appropriate steps before the Executing Court.</p> <p style="text-align: center;">A true and correct copy of the notification dated 05.08.2016 issued by the Petitioner is annexed herewith and marked as Annexure P-18. [Pg 417 to 420]</p> |
| 2017 | <p>It is stated that the order dated 05.08.2016 and the notification dated 21.06.1965 were the subject matter of challenge in two writ petitions bearing WP(C) No. 45 of 2017 and WP(C) 51 of 2017.</p> |
| 27.01.2021 | <p>After hearing the parties, the Ld. Single Judge vide its order dated 27.01.2021, has: -</p> <p>Set aside the impugned order dated 05.08.2016 passed by the Chief Secretary to the Government of Mizoram.</p> |

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| | <p>Set aside the notification dated 28.01.1965 made under Section 14 read with Section 21 of the Mizo District (Forest) Act, 1955.</p> <p>Petitioners were given the liberty to seek alternative remedy for execution of the awards in accordance with the procedure prescribed under the Land Acquisition Act, 1894.</p> <p>State of Mizoram was directed to pay the compensation amount to the writ petitioners.</p> <p>A true and correct copy of the order dated 27.01.2021 in WP(C) No. 45 of 2017 and connected matters is annexed herewith and marked as Annexure P-19. [Pg 421 to 457]</p> |
| 09.11.2022 | <p>Pursuant to the order and judgement dated 27.01.2021, the Petitioner state had filed the Writ appeals, which were subsequently withdrawn on 09.11.2022 with liberty to file afresh. liberty to file afresh.</p> <p>A true and correct copy of WA No. 5 of 2021 dated nil is annexed herewith and marked as Annexure P-20. [Pg 458 to 496]</p> <p>A true and correct copy of WA No. 6 of 2021 dated nil is annexed herewith and marked as Annexure P-21 [Pg 497 to 517]</p> |

A true and correct copy of WA No. 7 of 2021 dated nil is annexed herewith and marked as **Annexure P-22. [Pg 518 to 554]**

A true and correct copy of WA No. 8 of 2021 dated nil is annexed herewith and marked as **Annexure P-23. [Pg 555 to 575]**

A true and correct copy of WA No. 9 of 2021 dated nil is annexed herewith and marked as **Annexure P-24. [Pg 576 to 593]**

A true and correct copy of WA No. 10 of 2021 dated nil is annexed herewith and marked as **Annexure P-25. [Pg 594 to 615]**

A true and correct copy of WA No. 11 of 2021 dated nil is annexed herewith and marked as **Annexure P-26. [Pg 616 to 632]**

A true and correct copy of WA No. 12 of 2021 dated nil is annexed herewith and marked as **Annexure P-27. [Pg 633 to 652]**

A true and correct copy of WA No. 11 of 2022 dated nil is annexed herewith and marked as **Annexure P-28. [Pg 653 to 675]**

A true and correct copy of WA No. 12 of 2021 dated nil is annexed herewith and marked as **Annexure P-29. [Pg 676 to 693]**

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| | <p>A true and correct copy of the order dated 09.11.2022 in WA No. 5 of 2021 is annexed herewith and marked as Annexure P-30. [Pg 694 to 695]</p> |
| 18.09.2024 | <p>This Hon'ble Court vide its order dated 18.09.2024 in IA no. 66542, 66546 and 66548 of 2024 was pleased to restore the writ appeals, with directions to decide the appeal expeditiously within a period of 3 months.</p> <p>A true and correct copy of the IA no. 66542, 66546 and 66548 of 2024 is annexed herewith and marked as Annexure P31. [Pg 696 to 711]</p> |
| 10.2024 | <p>Pursuant to the matter being restored, it is stated that the Petitioner state filed an additional affidavit/rejoinder to place on record certain material facts and averments.</p> <p>A true and correct copy of the rejoinder filed in WA No. 6 of 2021 is annexed herewith and marked as Annexure P-32. [Pg 712 to 732]</p> <p>A true and correct copy of the IA for additional documents is annexed herewith and marked as Annexure P-33. [Pg 733 to 746]</p> |
| 29.11.2024 | Impugned order |
| 31.03.2025 | Hence, the present petition. |

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| 2. | Darliansanga S/o Liankunga (L), R/o Mauchar, Mizoram | Petitioner No. 2 | Respondent No. 2 | Contesting Respondent No. 2 |
| 3. | Kaithuama S/O Amrenga, R/o Mauchar, Mizoram | Petitioner No. 3 | Respondent No.3 | Contesting Respondent No. 3 |
| 4. | Chhualthanga s/o Thanliana R/o Palsang, Mizoram | Petitioner No. 4 | Respondent No.4 | Contesting Respondent No. 4 |
| 5. | Lalrinmawia s/o R. Rohnuna R/o Mauchar, Mizoram | Petitioner No. 5 | Respondent No.5 | Contesting Respondent No.5 |
| 6. | Chhanhmanga s/o Zakhuma, c/o Ropuia R/o Mauchar, Mizoram | Petitioner No. 6 | Respondent No.6 | Contesting Respondent No.6 |
| 7. | Kapliansanga s/o Laldawngliana R/o Mauchar, Mizoram | Petitioner No. 7 | Respondent No.7 | Contesting Respondent No.7 |
| 8. | Lawma s/o Lianthanga (L) R/o Zohmun, Mizoram | Petitioner No. 8 | Respondent No.8 | Contesting Respondent No.8 |
| 9. | Chawngsangluaia s/o Biaksanga (L) R/o Zohmun, Mizoram | Petitioner No.9 | Respondent No.9 | Contesting Respondent No.9 |
| 10 | Thawmvunga s/o Zakhuma(L) R/o Zohmun, Mizoram | Petitioner No. 10 | Respondent No.10 | Contesting Respondent No.10 |

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| 11 | Zothanmawii Laltlanthangi Zohmun, Mizoram | d/o R/o | Petitioner No. 11 | Respondent No.11 | Contesting Respondent No.11 |
| 12 | Hrangthansiamia Thansanga Mizoram | s/o R/o Zohmun, | Petitioner No.12 | Respondent No.12 | Contesting Respondent No.12 |
| 13 | Joel Lalramthara Tlanglawmthanga Zohmun, Mizoram | s/o R/o | Petitioner No. 13 | Respondent No.13 | Contesting Respondent No 13 |
| 14 | Tlangtinmanga R/o Zohmun, Mizoram | s/o Zauva | Petitioner No. 14 | Respondent No.14 | Contesting Respondent No.14 |
| 15 | Lalsangliana (L) R/o Zohmun, Mizoram | s/o Vala | Petitioner No. 15 | Respondent No.15 | Contesting Respondent No.15 |
| 16 | Lalrinawma Chhingvunga Zohmun, Mizoram | s/o R/o | Petitioner No. 16 | Respondent No.16 | Contesting Respondent No.16 |
| 17 | Lalrinchhungi Luaha Mizoram | d/o L.T. R/o Zohmun, | Petitioner No. 17 | Respondent No.17 | Contesting Respondent No.17 |
| 18 | Daniela R/o Zohmun, Mizoram | s/o Rinawma | Petitioner No. 18 | Respondent No.18 | Contesting Respondent No. 18 |
| 19 | Ramthianghlina Thangluaha Mizoram | s/o R/o Zohmun, | Petitioner No. 19 | Respondent No.19 | Contesting Respondent No.19 |

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| 20 | Chhana s/o Mangthakhupa R/o Zohmun, Mizoram | Petitioner No. 20 | Respondent No.20 | Contesting Respondent No.20 |
| 21 | Thangrimawia Changsan s/o C. Lalhmingthanga R/o Zohmun, Mizoram | Petitioner No. 21 | Respondent No.21 | Contesting Respondent No. 21 |
| 22 | V.L. Para s/o Rokhumthanga R/o Zohmun, Mizoram | Petitioner No. 22 | Respondent No.22 | Contesting Respondent No. 22 |
| 23 | Dengsailova s/o Zadenga R/o Zohmun, Mizoram | Petitioner No. 23 | Respondent No.23 | Contesting Respondent No.23 |
| 24 | Lalbiakchhunga s/o Neihdaia R/o Zohmun, Mizoram | Petitioner No. 24 | Respondent No.24 | Contesting Respondent No.24 |
| 25 | Lalfakzuala s/o Biaksanga R/o Zohmun, Mizoram | Petitioner No. 25 | Respondent No.25 | Contesting Respondent No.25 |
| 26 | Rohnuna s/o Roliana R/o Zohmun, Mizoram | Petitioner No. 26 | Respondent No.26 | Contesting Respondent No. 26 |
| 27 | Vanlalliana s/o Biaksanga (L) R/o Zohmun, Mizoram | Petitioner No. 27 | Respondent No.27 | Contesting Respondent No. 27 |
| 28 | L. Dawla s/o Tuahthangi R/o Zohmun, Mizoram | Petitioner No. 28 | Respondent No.28 | Contesting Respondent No. 28 |

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| 29 | Lalkunga s/o Vanliana R/o Zohmun, Mizoram | Petitioner No. 29 | Respondent No.29 | Contesting Respondent No. 29 |
| 30 | L.C. Dami d/o Laltlani R/o Zohmun, Mizoram | Petitioner No. 30 | Respondent No.30 | Contesting Respondent No. 30 |
| 31 | Tlanglawmkima s/o Darrothanga R/o Zohmun, Mizoram | Petitioner No. 31 | Respondent No. 31 | Contesting Respondent No. 31 |
| 32. | Hmingthianghlina s/o Lalhmuaaka R/o Zohmun, Mizoram | Petitioner No.32 | Respondent No. 32 | Contesting Respondent No. 32 |
| 33. | Lalrinmawia s/o Thianghlina R/o Zohmun, Mizoram | Petitioner No. 33 | Respondent No.33 | Contesting Respondent No. 33 |
| 34 | Zoramchhana s/o L. Sangliana R/o Zohmun, Mizoram | Petitioner No. 34 | Respondent No.34 | Contesting Respondent No. 34 |
| 35 | C. Thangluaha s/o L.T. Chamliana R/o Zohmun, Mizoram | Petitioner No.35 | Respondent No.35 | Contesting Respondent No.35 |
| 36 | B. Thangte-a s/o Thanchhinga, c/o Lalngaihsaka R/o Chaltlang, Aizawl | Petitioner No. 36 | Respondent No.36 | Contesting Respondent No.36 |
| 37 | Zothanpuia s/o Liana, c/o Lalduhsaki R/o D. Vengthar, Aizawl | Petitioner No. 37 | Respondent No.37 | Contesting Respondent No. 37 |

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| 38 | Zohuthanga s/o Lalbiakliana, c/o Lalthasanga R/o Zohmun, Mizoram | Petitioner No. 38 | Respondent No.38 | Contesting Respondent No.38 |
| 39 | C. Lalrohluia s/o Zathanga R/o N. Hlimen, Mizoram | Petitioner No. 39 | Respondent No.39 | Contesting Respondent No. 39 |
| 40 | Thuamlianthanga s/o Vungchhinga R/o N. Hlimen, Mizoram | Petitioner No. 40 | Respondent No.40 | Contesting Respondent No 40 |
| 41 | R. Hnema s/o Lalruala (L) R/o N. Hlimen, Mizoram | Petitioner No. 41 | Respondent No.41 | Contesting Respondent No. 41 |
| 42 | J.R. Lalsangluaia s/o R. Hnema R/o N. Hlimen, Mizoram | Petitioner No. 42 | Respondent No.42 | Contesting Respondent No. 42 |
| 43 | Zarzolian s/o Lalchuanga R/o N. Hlimen, Mizoram | Petitioner No. 43 | Respondent No.43 | Contesting Respondent No. 43 |
| 44 | Manglianthanga s/o Tawka R/o N. Hlimen, Mizoram | Petitioner No. 44 | Respondent No.44 | Contesting Respondent No. 44 |
| 45 | Ralliantawna s/o Vungzathanga R/o N.Hlimen, Mizoram | Petitioner No. 45 | Respondent No.45 | Contesting Respondent No. 45 |
| 46 | Nengsinga s/o Dawnkhama R/o N. Hlimen, Mizoram | Petitioner No. 46 | Respondent No.46 | Contesting Respondent No. 46 |

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| 47 | Vanramnghaka s/o Thangkhuma R/o N. Hlimen, Mizoram | Petitioner No. 47 | Respondent No.47 | Contesting Respondent No.47 |
| 48 | R. Chhunga s/o Vunga R/o N. Hlimen, Mizoram | Petitioner No. 48 | Respondent No.48 | Contesting Respondent No.48 |
| 49 | C. Lalmalsawma s/o Lalchuanga R/o N. Hlimen, Mizoram | Petitioner No. 49 | Respondent No.49 | Contesting Respondent No. 49 |
| 50 | Vungzathanga s/o Vungsiama R/o N. Hlimen, Mizoram | Petitioner No. 50 | Respondent No.50 | Contesting Respondent No. 50 |
| 51 | Singthanga s/o Vungsiama R/o N. Hlimen, Mizoram | Petitioner No. 51 | Respondent No.51 | Contesting Respondent No. 51 |
| 52 | Ngurkhuma s/o Kapkima R/o N. Hlimen, Mizoram | Petitioner No. 52 | Respondent No.52 | Contesting Respondent No. 52 |
| 53 | C. Kapthuama s/o Kaisanga R/o N. Hlimen, Mizoram | Petitioner No. 53 | Respondent No.53 | Contesting Respondent No. 53 |
| 54 | Khamzagina s/o Govunga R/o N. Hlimen, Mizoram | Petitioner No. 54 | Respondent No.54 | Contesting Respondent No.54 |
| 55 | Thianzawnga s/o Kaikhawgina R/o N. Hlimen, Mizoram | Petitioner No. 55 | Respondent No.55 | Contesting Respondent No.55 |

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| 56 | Siamthanga s/o Kunga R/o N. Hlimen, Mizoram | Petitioner No. 56 | Respondent No.56 | Contesting Respondent No 56 |
| 57 | Lalrinmawia s/o S.T. Hmanga R/o N. Hlimen, Mizoram | Petitioner No. 57 | Respondent No.57 | Contesting Respondent No. 57 |
| 58 | V.L. Muana s/o Vanthanga R/o N. Hlimen, Mizoram | Petitioner No. 58 | Respondent No.58 | Contesting Respondent No.58 |
| 59 | Vanlalthanga s/o Lawma R/o N. Hlimen, Mizoram | Petitioner No. 59 | Respondent No.59 | Contesting Respondent No. 59 |
| 60 | Saplina s/o Bawichhunga R/o N. Hlimen, Mizoram | Petitioner No. 60 | Respondent No.60 | Contesting Respondent No.60 |
| 61 | C.Liankunga s/o Romawia R/o Kolasib Electric Veng | Petitioner No. 61 | Respondent No.61 | Contesting Respondent No. 61 |
| 62 | Darvunga s/o Chhunga R/o N. Hlimen, Mizoram | Petitioner No. 62 | Respondent No.62 | Contesting Respondent No.62 |
| 63 | Lalfela s/o Lawma R/o N. Hlimen, Mizoram | Petitioner No. 63 | Respondent No.63 | Contesting Respondent No 63 |
| 64 | Vungthuama s/o T.K. Dala R/o N. Hlimen, Mizoram | Petitioner No. 64 | Respondent No.64 | Contesting Respondent No.64 |

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| 65 | Tlanchhuaha s/o Thatkunga R/o N. Hlimen, Mizoram | Petitioner No. 65 | Respondent No.65 | Contesting Respondent No.65 |
| 66 | R. Thanzuala s/o Keulianthanga R/o N. Hlimen, Mizoram | Petitioner No. 66 | Respondent No.66 | Contesting Respondent No.66 |
| 67 | C. Thanfela s/o Lalhuma R/o N. Hlimen, Mizoram | Petitioner No. 67 | Respondent No.67 | Contesting Respondent No.67 |
| 68 | R. Lalsangliana s/o Sapkunga (L) R/o Ramhlun North, Aizawl | Petitioner No. 68 | Respondent No.68 | Contesting Respondent No.68 |
| 69 | J.C. Lalremsanga s/o Ralrunthanga R/o N. Hlimen, Mizoram | Petitioner No. 69 | Respondent No.69 | Contesting Respondent No.69 |
| 70 | J. Laithanga s/o Hranghnuna R/o N. Hlimen, Mizoram | Petitioner No. 70 | Respondent No.70 | Contesting Respondent No.70 |
| 71 | Lalnuntluanga s/o Ramlian R/o N. Hlimen, Mizoram | Petitioner No.71 | Respondent No.71 | Contesting Respondent No.71 |
| 72 | Zakhuma s/o Zakamlova R/o N. Hlimen, Mizoram | Petitioner No. 72 | Respondent No.72 | Contesting Respondent No 72 |
| 73 | Lalseipuii R/o Ramhlun North, Aizawl | Petitioner No.73 | Respondent No.73 | Contesting Respondent No.73 |

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| 74 | Lianhnuna s/o C. Zachhinga R/o N. Hlimen, Mizoram | Petitioner No. 74 | Respondent No.74 | Contesting Respondent No.74 |
| 75 | Vungliana s/o Zamawia R/o N. Hlimen, Mizoram | Petitioner No. 75 | Respondent No.75 | Contesting Respondent No.75 |
| 76 | Tualsavunga R/o Thingsat, Mizoram | Petitioner No. 76 | Respondent No.76 | Contesting Respondent No.76 |
| 77 | Laluapa s/o Laibata (L) R/o Zohmun, Mizoram | Petitioner No. 77 | Respondent No.77 | Contesting Respondent No.77 |
| 78 | Laltlanthangi d/o Ramfanthanga R/o Model Veng, Aizawl | Petitioner No. 78 | Respondent No.78 | Contesting Respondent No.78 |
| 79 | Lalremsanga s/o Mangtinlala R/o Palsang, Mizoram | Petitioner No. 79 | Respondent No.79 | Contesting Respondent No.79 |
| 80 | Zolianngura s/o Thanglura R/o Palsang, Mizoram | Petitioner No. 80 | Respondent No.80 | Contesting Respondent No.80 |
| 81 | Laldingliana s/o Neihthanga R/o Palsang, Mizoram | Petitioner No. 81 | Respondent No.81 | Contesting Respondent No.81 |
| 82 | Laltlanchhungi d/o Vanlalvuana R/o Palsang, Mizoram | Petitioner No. 82 | Respondent No.82 | Contesting Respondent No.82 |

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| 83 | Saprema s/o Sapthanga (L) R/o Palsang, Mizoram | Petitioner No. 83 | Respondent No.89 | Contesting Respondent No.83 |
| 84 | J. Thanglawra s/o Thakunga (L) R/o Palsang, Mizoram | Petitioner No. 84 | Respondent No.84 | Contesting Respondent No.84 |
| 85 | Chhuhathanga s/o Thawmliana R/o Palsang, Mizoram | Petitioner No. 85 | Respondent No.85 | Contesting Respondent No.85 |
| 86 | Zoliana s/o Satdaia R/o Palsang, Mizoram | Petitioner No. 86 | Respondent No.86 | Contesting Respondent No.86 |
| 87 | Lalthankunga s/o Thangtluanga R/o Palsang, Mizoram | Petitioner No. 87 | Respondent No.87 | Contesting Respondent No.87 |
| 88 | Neihmanga s/o Thagkhua R/o Palsang, Mizoram | Petitioner No. 88 | Respondent No.88 | Contesting Respondent No. 88 |
| 89 | Ralrunthanga s/o Neihmanga R/o Palsang, Mizoram | Petitioner No. 89 | Respondent No.89 | Contesting Respondent No.89 |
| 90 | Lalthanliana d/o Laltanpuia (L) R/o Palsang, Mizoram | Petitioner No.90 | Respondent No.90 | Contesting Respondent No.90 |
| 91 | J. Lalbiaktluanga s/o Sapthuama R/o Palsang, Mizoram | Petitioner No. 91 | Respondent No.91 | Contesting Respondent No.91 |

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| 92 | Laldawiliana s/o Lalbura (L) R/o Palsang, Mizoram | Petitioner No. 92 | Respondent No.92 | Contesting Respondent No.92 |
| 93 | Vanlalsanga s/o Sela, c/o Lianzuala R/o Palsang, Mizoram | Petitioner No. 93 | Respondent No.93 | Contesting Respondent No.93 |
| 94 | Lalmuankima s/o Vanlalsanga R/o Palsang, Mizoram | Petitioner No. 94 | Respondent No.94 | Contesting Respondent No.94 |
| 95 | Chalthazovi d/o Veltea (L) R/o Palsang, Mizoram | Petitioner No. 95 | Respondent No.95 | Contesting Respondent No.95 |
| 96 | T.T. Lianchhunga s/o Thanglianawna R/o Palsang, Mizoram | Petitioner No. 96 | Respondent No.96 | Contesting Respondent No.96 |
| 97 | R. Sangliana s/o Lalthanthuama R/o Palsang, Mizoram | Petitioner No. 97 | Respondent No.97 | Contesting Respondent No.97 |
| 98 | Lalramliana s/o H.K. Rokhama R/o Palsang, Mizoram | Petitioner No. 98 | Respondent No.98 | Contesting Respondent No.98 |
| 99 | Lalramnghaka s/o Liankhuma R/o Palsang, Mizoram | Petitioner No. 99 | Respondent No.99 | Contesting Respondent No.99 |
| 100 | Rosangliana s/o Zairemthanga R/o Palsang, Mizoram | Petitioner No. 100 | Respondent No.100 | Contesting Respondent No.100 |

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| 101 | L. Sangluaia s/o Tlangliankhuma R/o Palsang, Mizoram | Petitioner No. 101 | Respondent No.101 | Contesting Respondent No. 101 |
| 102 | Lalkhumthanga s/o Aihnuna R/o Palsang, Mizoram | Petitioner No. 102 | Respondent No.102 | Contesting Respondent No.102 |
| 103 | Hranghmingthanga s/o Hrankapa R/o Palsang, Mizoram | Petitioner No. 103 | Respondent No.103 | Contesting Respondent No. 103 |
| 104 | Chawngthawmliana s/o Hranga R/o Palsang, Mizoram | Petitioner No. 104 | Respondent No.104 | Contesting Respondent No.104 |
| 105 | Lalsiamliana s/o Veltea R/o Palsang, Mizoram | Petitioner No. 105 | Respondent No.105 | Contesting Respondent No.105 |
| 106 | Thanglianzawna s/o T. Lianchunga R/o Palsang, Mizoram | Petitioner No. 106 | Respondent No.106 | Contesting Respondent No.106 |
| 107 | Sangrokhuma s/o Thawma (L), C/o Sangthantluanga R/o Saipum, Mizoram | Petitioner No. 107 | Respondent No.107 | Contesting Respondent No.107 |
| 108 | Chami d/o Thuama R/o Palsang, Mizoram | Petitioner No. 108 | Respondent No.108 | Contesting Respondent No.108 |
| 109 | Thuamluaia s/o Kiamlova R/o Palsang, Mizoram | Petitioner No. 109 | Respondent No.109 | Contesting Respondent No.109 |

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| 110 | Vanchhuanga s/o Belzuala R/o Palsang, Mizoram | Petitioner No. 110 | Respondent No.110 | Contesting Respondent No.110 |
| 111 | Lalhmingliani d/o Chhunthanga R/o Palsang, Mizoram | Petitioner No. 111 | Respondent No.111 | Contesting Respondent No.111 |
| 112 | Muanzova s/o Tluangzela R/o Palsang, Mizoram | Petitioner No. 112 | Respondent No.112 | Contesting Respondent No.112 |
| 113 | Vanthara s/o Roliana R/o Palsang, Mizoram | Petitioner No. 113 | Respondent No.113 | Contesting Respondent No.113 |
| 114 | Rintluanga s/o Laluma R/o Palsang, Mizoram | Petitioner No. 114 | Respondent No.114 | Contesting Respondent No.114 |
| 115 | Lalthazuala s/o Biakthuama R/o Palsang, Mizoram | Petitioner No. 115 | Respondent No.115 | Contesting Respondent No,115 |
| 116 | Lalrinzuali d/o Siana R/o Palsang, Mizoram | Petitioner No. 116 | Respondent No.116 | Contesting Respondent No, 116 |
| 117 | Biakliana s/o Lalthlamuana R/o Palsang, Mizoram | Petitioner No. 117 | Respondent No.117 | Contesting Respondent No. 117 |
| 118 | Lalduhawmi d/o Muangthanga R/o Palsang, Mizoram | Petitioner No. 118 | Respondent No.118 | Contesting Respondent No.118 |

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| 119 | Lalchhuanawmi d/o Thlamuana R/o Palsang, Mizoram | Petitioner No. 119 | Respondent No.119 | Contesting Respondent N0. 119 |
| 120 | V.L. Sailova s/o Roliana R/o Palsang, Mizoram | Petitioner No. 120 | Respondent No.120 | Contesting Respondent No.120 |
| 121 | Lalrinpuii d/o Dangliana R/o Palsang, Mizoram | Petitioner No. 121 | Respondent No.121 | Contesting Respondent No.121 |
| 122 | Sairala s/o Lianzuala R/o Palsang, Mizoram | Petitioner No. 122 | Respondent No.122 | Contesting Respondent No. 122 |
| 123 | Thangzual s/o Airawta R/o Palsang, Mizoram | Petitioner No. 123 | Respondent No.123 | Contesting Respondent No.123 |
| 124 | Zoathanpari s/o Lalsiama R/o Palsang, Mizoram | Petitioner No. 124 | Respondent No.124 | Contesting Respondent No.124 |
| 125 | V.L. Dinga s/o Pangura R/o Palsang, Mizoram | Petitioner No. 125 | Respondent No.125 | Contesting Respondent No.125 |
| 126 | Changliana s/o Rosiama R/o Palsang, Mizoram | Petitioner No.126 | Respondent No.126 | Contesting Respondent No.126 |
| 127 | Chawnghlunchhungi s/o Liansuma R/o Palsang, Mizoram | Petitioner No. 127 | Respondent No.127 | Contesting Respondent No. 127 |

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| 128 | Lalsiami d/o Vungliana R/o Palsang, Mizoram | Petitioner No. 128 | Respondent No.128 | Contesting Respondent No.128 |
| 129 | Lalmuanpuia s/o Bela R/o Palsang, Mizoram | Petitioner No. 129 | Respondent No.129 | Contesting Respondent No. 129 |
| 130 | Malsawma s/o Bawma R/o Palsang, Mizoram | Petitioner No. 130 | Respondent No.130 | Contesting Respondent No.130 |
| 131 | Lungtiawii d/o Malsawma R/o Palsang, Mizoram | Petitioner No. 131 | Respondent No.131 | Contesting Respondent No. 131 |
| 132 | Hrangkhupa s/o Tebawnga (L) R/o Palsang, Mizoram | Petitioner No.132 | Respondent No.132 | Contesting Respondent No. 132 |
| 133 | Lalhumi d/o Darthuama R/o Palsang, Mizoram | Petitioner No. 133 | Respondent No.133 | Contesting Respondent No. 133 |
| 134 | Laldinsanga s/o R. Darthuama R/o Palsang, Mizoram | Petitioner No. 134 | Respondent No.134 | Contesting Respondent no. 134 |
| 135 | Rokimi d/o Tuahkhama R/o Palsang, Mizoram | Petitioner No. 135 | Respondent No.135 | Contesting Respondent No. 135 |
| 136 | Hrangdailova s/o Selbuta R/o Palsang, Mizoram | Petitioner No. 136 | Respondent No.136 | Contesting Respondent No.136 |

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| 137 | Thiangtea s/o Chhuna (L) R/o Palsang, Mizoram | Petitioner No. 137 | Respondent No.137 | Contesting Respondent No.137 |
| 138 | Zachhinga s/o Mangchhungsiaka (L) R/o Palsang, Mizoram | Petitioner No. 138 | Respondent No.138 | Contesting Respondent No.138 |
| 139 | Chhingpua s/o Vanlalvuana R/o Palsang, Mizoram | Petitioner No. 139 | Respondent No.139 | Contesting Respondent No.139 |
| 140 | Lalrinmawia s/o Thangluaha R/o Palsang, Mizoram | Petitioner No. 140 | Respondent No.140 | Contesting Respondent No.140 |
| 141 | Lalronghaka s/o H.K. Lalbiaktluanga R/o Palsang, Mizoram | Petitioner No. 141 | Respondent No.141 | Contesting Respondent No.141 |
| 142 | Sapchhawna s/o Tualzathanga R/o N. Khawdungsei, Mizoram | Petitioner No. 142 | Respondent No.142 | Contesting Respondent No.142 |
| 143 | Lalnuntluanga s/o Kimtuala R/o N. Khawdungsei, Mizoram | Petitioner No. 143 | Respondent No.143 | Contesting Respondent No.143 |
| 144 | Vanlalchungnunga s/o Sapchhawna R/o N. Khawdungsei, Mizoram | Petitioner No. 144 | Respondent No.144 | Contesting Respondent No.144 |
| 145 | Ropuia s/o Hlimpuia R/o N. Khawdungsei, Mizoram | Petitioner No. 145 | Respondent No.145 | Contesting Respondent No.145 |

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| 146 | Zakunga s/o Zama R/o N. Khawdungsei, Mizoram | Petitioner No. 146 | Respondent No.146 | Contesting Respondent No.146 |
| 147 | Lalrinmawia s/o Challianggura R/o N. Khawdungsei, Mizoram | Petitioner No. 147 | Respondent No.147 | Contesting Respondent No.147 |
| 148 | Laltlanchhunga s/o Thangchhuana R/o N. Khawdungsei, Mizoram | Petitioner No. 148 | Respondent No.148 | Contesting Respondent No.148 |
| 149 | Thanhranga s/o Sapchhawna R/o N. Khawdungsei, Mizoram | Petitioner No. 149 | Respondent No.149 | Contesting Respondent No.149 |
| 150 | Lahlira s/o Thankhuma R/o N. Khawdungsei, Mizoram | Petitioner No. 150 | Respondent No. 150 | Contesting Respondent No.150 |
| 151 | Vanlalhriata s/o Dengchhunga R/o N. Khawdungsei, Mizoram | Petitioner No. 151 | Respondent No. 151 | Contesting Respondent No.151 |
| 152 | Lalngaisanga s/o Sawithanga R/o N. Khawdungsei, Mizoram | Petitioner No. 152 | Respondent No. 152 | Contesting Respondent No.152 |
| 153 | C. Tawnluia s/o Kunga R/o Sakawrdai, Mizoram | Petitioner No. 153 | Respondent No. 153 | Contesting Respondent No.153 |
| 154 | Laldangliana s/o Vala R/o N. Khawdungsei, Mizoram | Petitioner No. 154 | Respondent No. 154 | Contesting Respondent No.154 |

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| 155 | Lianzika s/o Siamliana R/o N. Khawdungsei, Mizoram | Petitioner No. 155 | Respondent No. 155 | Contesting Respondent No.155 |
| 156 | Hnehliana s/o Sanga R/o N. Khawdungsei, Mizoram | Petitioner No. 156 | Respondent No. 156 | Contesting Respondent No.156 |
| 157 | Sawmi d/o Thuama R/o N. Khawdungsei, Mizoram | Petitioner No. 157 | Respondent No. 157 | Contesting Respondent No.157 |
| 158 | Sawithanga s/o Tualzathanga (L) R/o N. Khawdungsei, Mizoram | Petitioner No. 158 | Respondent No. 158 | Contesting Respondent No.158 |
| 159 | Thantluanga Varte s/o Thangluaia (L) R/o N. Khawdungsei, Mizoram | Petitioner No. 159 | Respondent No. 159 | Contesting Respondent No.159 |
| 160 | Lalseia s/o Mama R/o N. Khawdungsei, Mizoram | Petitioner No. 160 | Respondent No. 160 | Contesting Respondent No.160 |
| 161 | Kaivunga S/o Cheka (L) R/o N. Khawdungsei, Mizoram | Petitioner No. 161 | Respondent No. 161 | Contesting Respondent No.161 |
| 162 | North Eastern Electric Power Corporation Represented by its Chairman and Managing Director Shillong, Meghalaya-793003 | Respondent No. 5 | Respondent No. 162 | Contesting Respondent No.162 |

| Arising out of in WA No. 6 of 2021 | | | | |
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| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No.1 | Petitioner No.1 | Petitioner No. 1 |
| 2. | The Secretary, Environment Forest and Climate Change, Aizawl, Mizoram | Respondent No.2 | Petitioner No.2 | Petitioner No.2 |
| 3. | The Secretary, Land Revenue and Settlement Department, Aizawl, Mizoram | Respondent No.3 | Petitioner No.3 | Petitioner No.3 |
| 4. | The Deputy Commissioner/District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No.4 | Petitioner No.4 | Petitioner No.4 |
| VERSUS | | | | |
| 1 | Lalthamanga S/o Zaipua R/o Sakawrdai, Mizoram | Petitioner No. 1 | Respondent No. 1 | Contesting Respondent No. 163 |
| 2 | Thanglianchhunga S/o Kutdenga R/o Darlawn Venghlun, Mizoram | Petitioner No. 2 | Respondent No. 2 | Contesting Respondent No. 164 |
| 3 | Ngurtawni S/o Zathanga R/o Ramhlun Venglai | Petitioner No. 3 | Respondent No. 3 | Contesting Respondent No. 165 |
| 4 | Lungtiawia S/o Darsiana (L) /o Darlawn Lungverh Kawn, Mizoram | Petitioner No. 4 | Respondent No. 4 | Contesting Respondent No.166 |

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| 5 | Lalmuana S/o Lera R/o Darlawn, Mizoram | Petitioner No. 5 | Respondent No. 5 | Contesting Respondent No. 167 |
| 6 | Lalchhawthanga S/o Khawinthanga R/o Darlawn, Mizoram | Petitioner No. 6 | Respondent No. 6 | Contesting Respondent No. 168 |
| 7 | Chhuanliana S/o MajBuaia R/o Dinthar, Aizawl | Petitioner No. 7 | Respondent No. 7 | Contesting Respondent No. 169 |
| 8 | Lalthanchhunga S/o Kaplina R/o Tuirial Camp N. Serzawl | Petitioner No. 8 | Respondent No. 8 | Contesting Respondent No. 170 |
| 9 | Nengvunga S/o Ngaihthanga R/o Darlawn, Mizoram | Petitioner No. 9 | Respondent No. 9 | Contesting Respondent No. 171 |
| 10 | R. Lalbuanga S/o Thanbuanga R/o Darlawn, Mizoram | Petitioner No. 10 | Respondent No. 10 | Contesting Respondent No. 172 |
| 11 | Lalnunthara S/o Lalrichawma (L) R/o Darlawn Venghlun | Petitioner No. 11 | Respondent No. 11 | Contesting Respondent No. 172 |
| 12 | H. Laldawngliana S/o Dangkima R/o Darlawn, Mizoram | Petitioner No. 12 | Respondent No. 12 | Contesting Respondent No. 173 |
| 13 | Lalthlamuana S/o T. Thangchina R/o Darlawn, Mizoram | Petitioner No. 13 | Respondent No. 13 | Contesting Respondent No. 174 |



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| 14 | Lalthanghrama S/o Lalthawngliana (L) R/o N. Serzawl, Mizoram | Petitioner No. 14 | Respondent No. 14 | Contesting Respondent No. 175 |
| 15 | Lalthanghleia Sailo S/o Lalzuala (L) R/o Darlawn, Mizoram | Petitioner No. 15 | Respondent No. 15 | Contesting Respondent No. 176 |
| 16 | Lalchungnunga S/o R. Thangchina R/o Darlawn, Mizoram | Petitioner No. 16 | Respondent No. 16 | Contesting Respondent No. 177 |
| 17 | R. Thangluaia S/o Bela R/o Darlawn Venghlun, Mizoram | Petitioner No. 17 | Respondent No. 17 | Contesting Respondent No. 178 |
| 18 | Hrangthanga S/o Kaia (L) R/o Darlawn, Mizoram | Petitioner No. 18 | Respondent No. 18 | Contesting Respondent No. 179 |
| 19 | T. Thangtluanga, S/o Zawlkunga (L) R/o Darlawn, Mizoram | Petitioner No. 19 | Respondent No. 19 | Contesting Respondent No. 180 |
| 20 | T. Lalrotluanga C/o Hriatpuia R/o Darlawn, Mizoram | Petitioner No. 20 | Respondent No.20 | Contesting Respondent No. 181 |
| 21 | Thangkhamliana S/o Lalzamlova R/o Sunhluchhip, Mizoram | Petitioner No. 21 | Respondent No. 21 | Contesting Respondent No. 182 |
| 22 | Lalluaha Sailo S/o Lalhleia (L) R/o Ratu, Mizoram | Petitioner No. 22 | Respondent No. 22 | Contesting Respondent No. 183 |

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| 23 | Lalchungnunga S/o Lalluaha R/o Ratu, Mizoram | Petitioner No. 23 | Respondent No. 23 | Contesting Respondent No. 184 |
| 24 | Thawngliana S/o Vunga R/o Ratu, Mizoram | Petitioner No. 24 | Respondent No.24 | Contesting Respondent No. 185 |
| 25 | Biltea S/o Tlangthankhuma R/o Darlawn, Mizoram | Petitioner No. 25 | Respondent No. 25 | Contesting Respondent No. 186 |
| 26 | Kawlremthanga S/o Lianthanga R/o Zohmun, Mizoram | Petitioner No. 26 | Respondent No. 26 | Contesting Respondent No. 187 |
| 27 | H.K. Dawla S/o Thangkhuma R/o Zohmun, Mizoram | Petitioner No. 27 | Respondent No. 27 | Contesting Respondent No. 188 |
| 28 | Thanglura S/o Lawma R/o Zohmun, Mizoram | Petitioner No. 28 | Respondent No.28 | Contesting Respondent No. 189 |
| 29 | Lalbeiseia S/o Darkunga R/o Mauchar, Mizoram | Petitioner No. 29 | Respondent No.29 | Contesting Respondent No. 190 |
| 30 | Zosangliana S/o Kawlremthanga R/o Zohmun, Mizoram | Petitioner No. 30 | Respondent No.30 | Contesting Respondent No. 191 |
| 31 | Zohuthanga S/o Rema R/o Zohmun, Mizoram | Petitioner No. 31 | Respondent No.31 | Contesting Respondent No. 192 |

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| 32 | Thangneihlala S/o Lawma R/o Zohmun, Mizoram | Petitioner No. 32 | Respondent No.32 | Contesting Respondent No. 193 |
| 33 | Thangtaikimi S/o Chingvunga R/o Zohmun, Mizoram | Petitioner No. 33 | Respondent No.33 | Contesting Respondent No. 194 |
| 34 | Rammawia S/o Thanga (L) R/o Mauchar, Mizoram | Petitioner No. 34 | Respondent No.34 | Contesting Respondent No. 195 |
| 35 | H.K. Biakluanga S/o Vela (L) R/o Palsang, Mizoram | Petitioner No. 35 | Respondent No.35 | Contesting Respondent No. 196 |
| 36 | Laldinpuia S/o Kapsanga R/o Palsang, Mizoram | Petitioner No. 36 | Respondent No.36 | Contesting Respondent No. 197 |
| 37 | Lalvulliana S/o Neihkhuma R/o Palsang, Mizoram | Petitioner No. 37 | Respondent No. 37 | Contesting Respondent No. 198 |
| 38 | Thanglianzawma S/o T. Lianchunga R/o Palsang, Mizoram | Petitioner No. 38 | Respondent No. 38 | Contesting Respondent No. 199 |
| 39 | Lalbiakchhunga S/o Sapthuama R/o Venghlui, Mizoram | Petitioner No. 39 | Respondent No. 39 | Contesting Respondent No.200 |
| 40 | Zothanghluti D/o Huala R/o Palsang, Mizoram | Petitioner No. 40 | Respondent No. 40 | Contesting Respondent No. 201 |

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| 41 | Lalrinzuala S/o Sailuta R/o Bungkawn, Mizoram | Petitioner No. 41 | Respondent No. 41 | Contesting Respondent No. 202 |
| 42 | Vanlalpara S/o Lalvulliana R/o Palsang, Mizoram | Petitioner No. 42 | Respondent No. 42 | Contesting Respondent No. 203 |
| 43 | Hrangthanthuama S/o Vanlalsanga (L) R/o Palsang, Mizoram | Petitioner No. 43 | Respondent No. 43 | Contesting Respondent No. 204 |
| 44 | T. Lalhmangaiha S/o Lianchunga R/o N. Khawdungsei, Mizoram | Petitioner No. 44 | Respondent No. 44 | Contesting Respondent No. 205 |
| 45 | Lalsiamliana S/o Lianchunga R/o N. Khawdungsei, Mizoram | Petitioner No. 45 | Respondent No.45 | Contesting Respondent No. 206 |
| 46 | Laldinliana S/o Lianchunga R/o N. Khawdungsei, Mizoram | Petitioner No. 46 | Respondent No.46 | Contesting Respondent No. 207 |
| 47 | Lalhmangaiha S/o Lianchunga R/o N. Khawdungsei, Mizoram | Petitioner No. 47 | Respondent No.47 | Contesting Respondent No.208 |
| 48 | Lianchhhunga S/o Cheka R/o N. Khawdungsei, Mizoram | Petitioner No. 48 | Respondent No.48 | Contesting Respondent No.209 |
| 49 | Lalbiakliana S/o Lianchunga R/o N. Khawdungsei, Mizoram | Petitioner No. 49 | Respondent No.49 | Contesting Respondent No.210 |

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| 50 | Lalsiamliana S/o Lianchhunga R/o N. Khawdungsei, Mizoram | Petitioner No. 50 | Respondent No.50 | Contesting Respondent No.211 |
| 51 | Zaipuia S/o Chana R/o Sakawrdai, Mizoram | Petitioner No. 51 | Respondent No. 51 | Contesting Respondent No.212 |
| 52 | T. Lalhmangaiha S/o Lianchhunga R/o N. Khawdungsei, Mizoram | Petitioner No. 52 | Respondent No.52 | Contesting Respondent No.213 |
| 53 | Lalsiamliana S/o Lianchhunga R/o N. Khawdungsei, Mizoram | Petitioner No. 53 | Respondent No.53 | Contesting Respondent No.214 |
| 54 | North Eastern Electric Power Corporation Represented by its Chairman and Managing Director Shillong, Meghalaya-793003 | Respondent No. 5 | Respondent No.54 | Contesting Respondent No.162 |
| Arising out of in WA NO. 7 OF 2021 | | | | |
| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No.1 | Petitioner No.1 | Petitioner No. 1 |
| 2. | The Secretary, Land Revenue and Settlement Department, Aizawl, Mizoram | Respondent No. 2 | Petitioner No. 2 | Petitioner No. 3 |
| 3. | The Deputy Commissioner / District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No. 3 | Petitioner No. 3 | Petitioner No. 4 |
| VERSUS | | | | |

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|----|--|---------------------|---------------------|-------------------------------------|
| 1. | Malsawma, s/o. Phunga, R/o. Mauchar, Mizoram | Petitioner No. 1 | Respondent No. 1 | Contesting Respondent No. 215 |
| 2. | Lalvuana, s/o Velzathanga, R/o Mauchar, Mizoram | Petitioner No. 2 | Respondent No. 2 | Contesting Respondent No. 216 |
| 3. | Lalthanngura, s/o K. Nawta (L), R/o Mauchar, Mizoram | Petitioner No. 3 | Respondent No. 3 | Contesting Respondent No. 217 |
| 4. | K. Thanglura, s/o K.Z. Nawta (L), R/o Mauchar, Mizoram | Petitioner No. 4 | Respondent No. 4 | Contesting Respondent No. 218 |
| 5. | Sangliantawni d/o Selkhuma (L), R/o Mauchar, Mizoram | Petitioner No. 5 | Respondent No. 5 | Contesting Respondent No. 219 |
| 6. | Sanglianzuala s/o Phunga (L), R/o Mauchar, Mizoram | Petitioner No. 6 | Respondent No. 6 | Contesting Respondent No. 220 |
| 7. | Vanlalhluta s/o Rosela (L), R/o Mauchar, Mizoram | Petitioner No. 7 | Respondent No.7 | Contesting Respondent No. 221 |
| 8. | H.P. Khuma, s/o Phunga (L), R/o Mauchar, Mizoram | Petitioner No. 8 | Respondent No. 8 | Contesting Respondent No. 222 |
| 9. | K. Ropianga, s/o Thawma (L), R/o Mauchar, Mizoram | Petitioner No. 9 | Respondent No. 9 | Contesting Respondent No. 223 |

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| 10. | Tlangthangliana, Lalremsanga, Mauchar, Mizoram | s/o R/o | Petitioner No. 10 | Respondent No.10 | Contesting Respondent No. 224 |
| 11. | Zamliana, R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 11 | Respondent No. 11 | Contesting Respondent No. 225 |
| 12. | Rokamlova, Sumtuahtanga, Mauchar, Mizoram | s/o R/o | Petitioner No. 12 | Respondent No. 12 | Contesting Respondent No. 226 |
| 13. | Zonunsanga, Sumtuahtanga, Mauchar, Mizoram; | s/o R/o | Petitioner No. 13 | Respondent No. 13 | Contesting Respondent No. 227 |
| 14. | Lalramthlira, (L), R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 14 | Respondent No. 14 | Contesting Respondent No. 228 |
| 15. | Darliansanga, Darliankunga, Mauchar, Mizoram | s/o R/o | Petitioner No. 15 | Respondent No. 15 | Contesting Respondent No. 229 |
| 16. | Lalngilneia, Rokamlova, R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 16 | Respondent No. 16 | Contesting Respondent No. 230 |
| 17. | Lalthianghlina, Ropianga, R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 17 | Respondent No. 17 | Contesting Respondent No. 231 |
| 18. | Lalthlahliana, Lalchhandama, Mauchar, Mizoram | s/o R/o | Petitioner No. 18 | Respondent No. 18 | Contesting Respondent No. 232 |

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| 19. | Lalzarliana, s/o Lalrivunga, R/o Mauchar, Mizoram | Petitioner No. 19 | Respondent No. 19 | Contesting Respondent No. 233 |
| 20. | Lalsanghlira, s/o Lianzakhuma, R/o Mauchar, Mizoram | Petitioner No. 20 | Respondent No. 20 | Contesting Respondent No. 234 |
| 21. | Lalvurliana, s/o Chhunthanga, R/o Mauchar, Mizoram | Petitioner No. 21 | Respondent No. 21 | Contesting Respondent No. 235 |
| 22. | Kapkunga, s/o Dothanga, R/o Mauchar, Mizoram | Petitioner No. 22 | Respondent No.22 | Contesting Respondent No. 236 |
| 23. | Lalbiakluanga, s/o Chalkhuma, R/o Mauchar, Mizoram | Petitioner No. 23 | Respondent No.23 | Contesting Respondent No. 237 |
| 24. | Lawmkunga, s/o Lianzakhuma, R/o Mauchar, Mizoram | Petitioner No. 24 | Respondent No.24 | Contesting Respondent No. 238 |
| 25. | Lallawmzuala, s/o Khaithuama, R/o Mauchar, Mizoram | Petitioner No. 25 | Respondent No.25 | Contesting Respondent No. 239 |
| 26. | Gina, s/o Wapchin, R/o Mauchar, Mizoram | Petitioner No. 26 | Respondent No.26 | Contesting Respondent No. 240 |
| 27. | Lalremfela, s/o Zachhunga, R/o Mauchar, Mizoram | Petitioner No. 27 | Respondent No.27 | Contesting Respondent No. 241 |



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| 28. | Chhawntea, s/o Manga (L), R/o Mauchar, Mizoram | Petitioner No. 28 | Respondent No.28 | Contesting Respondent No. 242 |
| 29. | Biakchungnunga, s/o Lalngurliana, R/o Mauchar, Mizoram | Petitioner No. 29 | Respondent No.29 | Contesting Respondent No. 243 |
| 30. | K. Thanglawra, s/o Kapbuanga, R/o Mauchar, Mizoram | Petitioner No. 30 | Respondent No.30 | Contesting Respondent No. 244 |
| 31. | J. Thangmawia, s/o L.T. Luaia (L), R/o Mauchar, Mizoram | Petitioner No. 31 | Respondent No.31 | Contesting Respondent No. 245 |
| 32. | Lalchungnunga, s/o Challianchhunga, R/o Mauchar, Mizoram | Petitioner No. 32 | Respondent No.32 | Contesting Respondent No. 246 |
| 33. | Lalchhandama, s/o Dothuama (L), R/o Mauchar, Mizoram | Petitioner No. 33 | Respondent No.33 | Contesting Respondent No. 247 |
| 34. | L. Ringliana, s/o J. Neihthaga, R/o Mauchar, Mizoram | Petitioner No. 34 | Respondent No.34 | Contesting Respondent No. 248 |
| 35. | Tlanglawma, s/o Zachhunga, R/o Mauchar, Mizoram | Petitioner No. 35 | Respondent No.35 | Contesting Respondent No. 249 |
| 36. | V.L. Faka, s/o J. Thangmawia, R/o Mauchar, Mizoram | Petitioner No. 36 | Respondent No.36 | Contesting Respondent No. 250 |

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| 37. | Lalrammawia, s/o H.Lianthanga, R/o Mauchar, Mizoram | Petitioner No. 37 | Respondent No.37 | Contesting Respondent No. 251 |
| 38. | Lalduhkima, s/o L.T. Luaia (L), R/o Mauchar, Mizoram | Petitioner No. 38 | Respondent No.38 | Contesting Respondent No. 252 |
| 39. | H. Thangliana, s/o J. Neihthanga (L), R/o Mauchar, Mizoram | Petitioner No. 39 | Respondent No.39 | Contesting Respondent No. 253 |
| 40. | Lalhlunchhunga, s/o H.P. Rochunga, R/o Mauchar, Mizoram | Petitioner No. 40 | Respondent No.40 | Contesting Respondent No. 254 |
| 41. | Lalchhuanmawia, s/o Darthankima, R/o Mauchar, Mizoram | Petitioner No. 41 | Respondent No.41 | Contesting Respondent No. 255 |
| 42. | Lalduhsaka, s/o Kapliana, R/o Mauchar, Mizoram | Petitioner No. 42 | Respondent No.42 | Contesting Respondent No. 256 |
| 43. | Lalkhuma, s/o Zasela (L), R/o Mauchar, Mizoram | Petitioner No. 43 | Respondent No.43 | Contesting Respondent No. 257 |
| 44. | H.K. Rochungnunga, s/o Zasela (L), R/o Mauchar, Mizoram | Petitioner No. 44 | Respondent No.44 | Contesting Respondent No. 258 |
| 45. | Thangehungnunga, s/o Vaia, R/o Mauchar, Mizoram | Petitioner No. 45 | Respondent No.45 | Contesting Respondent No. 259 |

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| 46. | Thangchuailova, s/o Vaia, R/o Mauchar, Mizoram | Petitioner No. 46 | Respondent No.46 | Contesting Respondent No. 260 |
| 47. | Hmangaiha, s/o Kala (L), R/o Mauchar, Mizoram | Petitioner No. 47 | Respondent No.47 | Contesting Respondent No. 261 |
| 48. | R. Pahlira, s/o Lalbanga (L), R/o Mauchar, Mizoram | Petitioner No. 48 | Respondent No.48 | Contesting Respondent No. 262 |
| 49. | Thangliana, s/o Dama (L), c/o Lallungmuana Hauzel, R/o Bilkhawthlir, Mizoram | Petitioner No. 49 | Respondent No.49 | Contesting Respondent No. 263 |
| 50. | Challianthanga, s/o Biaka, R/o Mauchar, Mizoram | Petitioner No. 50 | Respondent No.50 | Contesting Respondent No. 264 |
| 51. | Lalpawlliana, s/o Makthanga, R/o Mauchar, Mizoram | Petitioner No. 51 | Respondent No.51 | Contesting Respondent No. 265 |
| 52. | Chalchhunga, s/o Sumhmanga, R/o Mauchar, Mizoram | Petitioner No. 52 | Respondent No.52 | Contesting Respondent No. 266 |
| 53. | Rozarluaia, s/o L. Chawimawia, R/o Mauchar, Mizoram | Petitioner No. 53 | Respondent No.53 | Contesting Respondent No. 267 |
| 54 | Ropuia, s/o Sangliana, R/o Mauchar, Mizoram | Petitioner No. 54 | Respondent No.54 | Contesting Respondent No. 268 |

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| 55. | Selchhungi, d/o Kunga, R/o Mauchar, Mizoram | | Petitioner No. 55 | Respondent No.55 | Contesting Respondent No. 269 |
| 56. | Lalthangseia, s/o Laltlanthanga, R/o Mauchar, Mizoram | | Petitioner No. 56 | Respondent No.56 | Contesting Respondent No. 270 |
| 57. | C.Vanlalhuma, s/o Ngurtawna (L), R/o Mauchar, Mizoram | | Petitioner No. 57 | Respondent No.57 | Contesting Respondent No. 271 |
| 58. | Lalthlamuani, d/o Chhana, R/o Mauchar, Mizoram | | Petitioner No. 58 | Respondent No.58 | Contesting Respondent No. 272 |
| 59. | H. Thanzuala, s/o Saithawngliana, R/o Mauchar, Mizoram | | Petitioner No. 59 | Respondent No.59 | Contesting Respondent No. 273 |
| 60. | Saikapchhinga, s/o Thatkhuma (L), R/o Mauchar, Mizoram | | Petitioner No. 60 | Respondent No.60 | Contesting Respondent No. 274 |
| 61. | Zalenthanga, s/o Thangthiauva, R/o Mauchar, Mizoram | | Petitioner No. 61 | Respondent No.61 | Contesting Respondent No. 275 |
| 62. | Lalnunmawia, s/o H.K. Rochungnunga, R/o Mauchar, Mizoram | | Petitioner No. 62 | Respondent No.62 | Contesting Respondent No. 276 |
| 63. | Laltlankima, s/o Rosiama, R/o Mauchar, Mizoram | | Petitioner No. 63 | Respondent No.63 | Contesting Respondent No. 277 |

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| 64. | Hrangthangliana, s/o Thanglura, R/o Mauchar, Mizoram | Petitioner No. 64 | Respondent No.64 | Contesting Respondent No. 278 |
| 65. | Lalruatchhunga, s/o Zalenthanga, R/o Mauchar, Mizoram | Petitioner No. 65 | Respondent No.65 | Contesting Respondent No. 279 |
| 66. | J. Laltluangliana, s/o Selkhuma, R/o Mauchar, Mizoram | Petitioner No. 66 | Respondent No.66 | Contesting Respondent No. 280 |
| 67. | Johana, s/o Kuaia, R/o Mauchar, Mizoram | Petitioner No. 67 | Respondent No.67 | Contesting Respondent No. 281 |
| 68. | Lalzawmliana, s/o Khuma, R/o Mauchar, Mizoram | Petitioner No. 68 | Respondent No.68 | Contesting Respondent No. 282 |
| 69. | Lalbiakliana, s/o Kunga, R/o Mauchar, Mizoram | Petitioner No. 69 | Respondent No.69 | Contesting Respondent No. 283 |
| 70. | Lalzekhuma, s/o Ropianga, R/o Mauchar, Mizoram | Petitioner No. 70 | Respondent No.70 | Contesting Respondent No. 284 |
| 71. | Rosiana, s/o Chhana, R/o Mauchar, Mizoram | Petitioner No. 71 | Respondent No. 71 | Contesting Respondent No. 285 |
| 72. | Hrangdokhuma, s/o Hrangkhuma, R/o Mauchar, Mizoram | Petitioner No. 72 | Respondent No. 72 | Contesting Respondent No. 286 |

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| 73. | Hrangkapkima, Laiawrhthanga, Mauchar, Mizoram | s/o R/o | Petitioner No. 73 | Respondent No. 73 | Contesting Respondent No. 287 |
| 74. | Lungtiawia, R/o Mauchar, Mizoram | s/o Dokhuma, R/o | Petitioner No. 74 | Respondent No. 74 | Contesting Respondent No. 288 |
| 75. | H. Thamhuma, Thangkhupa, Mauchar, Mizoram | s/o R/o | Petitioner No. 75 | Respondent No. 75 | Contesting Respondent No. 289 |
| 76. | Ralrunthanga, Kapthanga, R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 76 | Respondent No.76 | Contesting Respondent No. 290 |
| 77. | Lalsiamliana, Nawta, R/o Mauchar, Mizoram | s/o K. R/o | Petitioner No. 77 | Respondent No.77 | Contesting Respodent No. 291 |
| 78. | Ngurtinghingi, Siamliana, R/o Mauchar, Mizoram | w/o R/o | Petitioner No. 78 | Respondent No.78 | Contesting Respondent No. 292 |
| 79. | Hrangkapliana, Siamliana, R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 79 | Respondent No.79 | Contesting Respondent No. 293 |
| 80. | J.M. Vura, Thanchunga, Mauchar, Mizoram | s/o R/o | Petitioner No. 80 | Respondent No. 80 | Contesting Respondent No. 294 |
| 81. | Lalnghawrliana, K.Thanglura, Mauchar, Mizoram | s/o R/o | Petitioner No. 81 | Respondent No. 81 | Contesting Respondent No. 295 |



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| 82. | Lalbiakliani, d/o Siamliani, R/o Mauchar, Mizoram | Petitioner No. 82 | Respondent No.82 | Contesting Respondent No. 296 |
| 83. | Selkhuma, s/o Kaichhunga, R/o Mauchar, Mizoram | Petitioner No. 83 | Respondent No.83 | Contesting Respondent No. 297 |
| 84. | Tohluna, s/o Laiawrhthanga, R/o Mauchar, Mizoram | Petitioner No. 84 | Respondent No.84 | Contesting Respondent No. 298 |
| 85. | H.P. Thangliana, s/o Kunga (L), R/o Mauchar, Mizoram | Petitioner No. 85 | Respondent No.85 | Contesting Respondent No. 299 |
| 86. | Joseph Lalrinfela, s/o Hrangkapkima, R/o Mauchar, Mizoram | Petitioner No. 86 | Respondent No.86 | Contesting Respondent No. 300 |
| 87. | Zothangvunga, s/o Selkhuma, R/o Mauchar, Mizoram | Petitioner No. 87 | Respondent No.87 | Contesting Respondent No. 301 |
| 88. | Dothanga, s/o Selvunga, R/o Mauchar, Mizoram | Petitioner No. 88 | Respondent No.88 | Contesting Respondent No. 302 |
| 89. | Llabiaktluanga, s/o Zohratliana, R/o Mauchar, Mizoram | Petitioner No. 89 | Respondent No.89 | Contesting Respondent No. 303 |
| 90. | Rodingliana, s/o Chawnglianchung,a R/o Mauchar, Mizoram | Petitioner No. 90 | Respondent No.90 | Contesting Respondent No. 304 |

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| 91. | Rohmachhuana, s/o Laldangliana, R/o Mauchar, Mizoram | Petitioner No. 91 | Respondent No.91 | Contesting Respondent No. 305 |
| 92. | Lallawmzuala, s/o Kaithuama, R/o Mauchar, Mizoram | Petitioner No. 92 | Respondent No.92 | Contesting Respondent No. 306 |
| 93. | Laldawngliana, s/o Sanghleia, R/o Mauchar, Mizoram | Petitioner No. 93 | Respondent No.93 | Contesting Respondent No. 307 |
| 94. | Hrangkhupa, s/o Biaka, R/o Sakawrdai, Mizoram | Petitioner No. 94 | Respondent No.94 | Contesting Respondent No. 308 |
| 95. | Sakhawliana, s/o K.K. Rochungnunga, R/o Mauchar, Mizoram | Petitioner No. 95 | Respondent No.95 | Contesting Respondent No. 309 |
| 96. | Rodingliana, s/o Zacchunga, R/o Mauchar, Mizoram | Petitioner No. 96 | Respondent No.96 | Contesting Respondent No. 310 |
| 97. | Chawimawia, s/o Thansanga, R/o Mauchar, Mizoram | Petitioner No. 97 | Respondent No.97 | Contesting Respondent No. 311 |
| 98. | Laltlanthanga, s/o Laldangliana, R/o Mauchar, Mizoram | Petitioner No. 98 | Respondent No.98 | Contesting Respondent No. 312 |
| 99. | Zirsanga, s/o L.T. Luaia, R/o Mauchar, Mizoram | Petitioner No. 99 | Respondent No.99 | Contesting Respondent No. 313 |

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| 100 | Thanglura, s/o Hranga, R/o Mauchar, Mizoram | Petitioner No. 100 | Respondent No.100 | Contesting Respondent No. 314 |
| 101 | Lalduhlana, s/o Sanga, R/o Mauchar, Mizoram | Petitioner No. 101 | Respondent No.101 | Contesting Respondent No. 315 |
| 102 | S.K. Lalengkawla, s/o Dohnuna, R/o Mauchar, Mizoram | Petitioner No. 102 | Respondent No.102 | Contesting Respondent No. 316 |
| 103 | Hrangkima, s/o Saithawngliana, R/o Mauchar, Mizoram | Petitioner No. 103 | Respondent No.103 | Contesting Respondent No. 317 |
| 104 | Chalhira, s/o Sumhmanga, R/o Mauchar, Mizoram | Petitioner No. 104 | Respondent No.104 | Contesting Respondent No. 318 |
| 105 | Chuanga, s/o Ngura, R/o Mauchar, Mizoram | Petitioner No. 105 | Respondent No.105 | Contesting Respondent No. 319 |
| 106 | Zodinpuii, d/o Sumtuahtanga, R/o Mauchar, Mizoram | Petitioner No. 106 | Respondent No.106 | Contesting Respondent No. 320 |
| 107 | Lalramliana, s/o Thatchhinga, R/o Mauchar, Mizoram | Petitioner No. 107 | Respondent No.107 | Contesting Respondent No. 321 |
| 108 | Lalramsanga, s/o Lalthanlanga, R/o Mauchar, Mizoram | Petitioner No. 108 | Respondent No.108 | Contesting Respondent No. 322 |

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| 109 | Lalzarliana, s/o Tea-a, R/o Mauchar, Mizoram | Petitioner No. 109 | Respondent No.109 | Contesting Respondent No. 323 |
| 110 | Laltanpuia, s/o H.Lamthanga, R/o Mauchar, Mizoram | Petitioner No. 110 | Respondent No.110 | Contesting Respondent No. 324 |
| 111 | Te-a, c/o Laltluanga, Upper Republic, R/o Mauchar, Mizoram | Petitioner No. 111 | Respondent No.11 | Contesting Respondent No. 325 |
| 112 | Authangveli, d/o Vanliana (L), R/o N. Hlimen, Mizoram | Petitioner No. 112 | Respondent No.112 | Contesting Respondent No. 326 |
| 113 | Rokima, s/o Rinliana, R/o N. Hlimen, Mizoram | Petitioner No. 113 | Respondent No.113 | Contesting Respondent No. 327 |
| 114 | Lalthakima, s/o Lalchuanga, R/o N. Hlimen, Mizoram | Petitioner No. 114 | Respondent No.114 | Contesting Respondent No. 328 |
| 115 | Zukungi, d/o Vanliana (L), R/o N. Hlimen, Mizoram | Petitioner No. 115 | Respondent No.115 | Contesting Respondent No. 329 |
| 116 | Dengkung, s/o Mankhaia, R/o N. Hlimen, Mizoram | Petitioner No. 116 | Respondent No.116 | Contesting Respondent No. 330 |
| 117 | Ramliaana, s/o Kunga (L), R/o N. Hlimen, Mizoram | Petitioner No. 117 | Respondent No.117 | Contesting Respondent No. 331 |
| 118 | R. Chhunga, s/o Vunga, R/o N. Hlimen, Mizoram | Petitioner No. 118 | Respondent No.118 | Contesting Respondent No. 332 |
| 119 | Sapthuama, s/o Bawia (L), R/o N. Hlimen, Mizoram | Petitioner No. 119 | Respondent No.119 | Contesting Respondent No. 333 |

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| 120 | Zothansanga, s/o Lianthuama, R/o N. Hlimen, Mizoram | Petitioner No. 120 | Respondent No.120 | Contesting Respondent No. 334 |
| 121 | Lalmawia, s/o Pathiauva (L), R/o N. Hlimen, Mizoram | Petitioner No. 121 | Respondent No.121 | Contesting Respondent No. 335 |
| 122 | Siamliana, s/o Buaia (L), R/o N. Hlimen, Mizoram | Petitioner No. 122 | Respondent No.122 | Contesting Respondent No. 336 |
| 123 | Lunghnema, s/o Sapleta (L), R/o N. Hlimen, Mizoram | Petitioner No. 123 | Respondent No.123 | Contesting Respondent No. 337 |
| 124 | Dengthana, s/o Khama, R/o N. Hlimen, Mizoram | Petitioner No. 124 | Respondent No.124 | Contesting Respondent No. 338 |
| 125 | Neihtluanga, s/o Hauva, R/o N. Hlimen, Mizoram | Petitioner No. 125 | Respondent No.125 | Contesting Respondent No. 339 |
| 126 | Thangkunga, s/o Thanghlira, R/o N. Hlimen, Mizoram | Petitioner No. 126 | Respondent No.126 | Contesting Respondent No. 340 |
| 127 | Lalmalsawma s/o Patea, R/o N. Hlimen, Mizoram | Petitioner No. 127 | Respondent No.127 | Contesting Respondent No. 341 |
| 128 | Engmawia, s/o Thangkhuma, R/o N. Hlimen, Mizoram | Petitioner No. 128 | Respondent No.128 | Contesting Respondent No. 342 |
| 129 | Kaptluanga, s/o V.L. Thlanga, R/o N. Hlimen, Mizoram | Petitioner No. 129 | Respondent No.129 | Contesting Respondent No. 343 |
| 130 | Lianthuama, s/o Lianthanga (L), R/o N. Hlimen, Mizoram | Petitioner No. 130 | Respondent No.130 | Contesting Respondent No. 344 |
| 131 | Tenthanga, s/o Bawnga, R/o N. Hlimen, Mizoram | Petitioner No. 131 | Respondent No.131 | Contesting Respondent No. 345 |
| 132 | Renthanga, s/o Bawnga, R/o N. Hlimen, Mizoram | Petitioner No. 132 | Respondent No.132 | Contesting Respondent No. 346 |

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| 133 | Kaplina, s/o Saisiama, R/o N. Hlimen, Mizoram | Petitioner No. 133 | Respondent No.133 | Contesting Respondent No. 347 |
| 134 | Rinliana, s/o Hranghnuna, R/o N. Hlimen, Mizoram | Petitioner No. 134 | Respondent No.134 | Contesting Respondent No. 348 |
| 135 | Lalhuma, s/o Zathanga (L), R/o N. Hlimen, Mizoram | Petitioner No. 135 | Respondent No.135 | Contesting Respondent No. 349 |
| 136 | Muankima, s/o Thanzova, R/o N. Hlimen, Mizoram | Petitioner No. 136 | Respondent No.136 | Contesting Respondent No. 350 |
| 137 | Thansanga, s/o Beromony, R/o N. Hlimen, Mizoram | Petitioner No. 137 | Respondent No.137 | Contesting Respondent No. 351 |
| 138 | Muanchhana, s/o Lalchuanga, R/o N. Hlimen, Mizoram | Petitioner No. 138 | Respondent No.138 | Contesting Respondent No. 352 |
| 139 | Biakthanga, s/o Lalkamliva, R/o N. Hlimen, Mizoram | Petitioner No. 139 | Respondent No.139 | Contesting Respondent No. 353 |
| 140 | Hruaia, s/o Thanghlira, R/o N. Hlimen, Mizoram | Petitioner No. 140 | Respondent No.140 | Contesting Respondent No. 354 |
| 141 | Biaka, s/o Besondawi, R/o N. Hlimen, Mizoram | Petitioner No. 141 | Respondent No.141 | Contesting Respondent No. 355 |
| 142 | Liankhawthanga, s/o T.K. Dala, R/o N. Hlimen, Mizoram | Petitioner No. 142 | Respondent No.142 | Contesting Respondent No. 356 |
| 143 | S.T. Kmanga, s/o Vunga (L), R/o N. Hlimen, Mizoram | Petitioner No. 143 | Respondent No.143 | Contesting Respondent No. 357 |
| 144 | R. Thanzova, s/o Kunga (L), R/o N. Hlimen, Mizoram | Petitioner No. 144 | Respondent No.144 | Contesting Respondent No. 358 |
| 145 | Lalniana, s/o V.L. Thlanga, R/o N. Hlimen, Mizoram | Petitioner No. 145 | Respondent No.145 | Contesting Respondent No. 359 |



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| 146 | Phirthuama, s/o Zathuama, R/o N. Hlimen, Mizoram | Petitioner No. 146 | Respondent No.146 | Contesting Respondent No. 360 |
| 147 | R. Hlunkunga, s/o Kawngzawnga, R/o N. Hlimen, Mizoram | Petitioner No. 147 | Respondent No.147 | Contesting Respondent No. 361 |
| 148 | Vanlalthlanga, s/o Nilawma, R/o N. Hlimen, Mizoram | Petitioner No. 148 | Respondent No.148 | Contesting Respondent No. 362 |
| 149 | Kmunsangi, d/o Zosangzuala, R/o N. Hlimen, Mizoram | Petitioner No. 149 | Respondent No.149 | Contesting Respondent No. 363 |
| 150 | Manthuama, s/o Lalzawngliana (L), R/o N. Hlimen, Mizoram | Petitioner No. 150 | Respondent No.150 | Contesting Respondent No. 364 |
| 151 | C. Lalchhuanga, s/o Thangluaia (L), R/o N. Hlimen, Mizoram | Petitioner No. 151 | Respondent No.151 | Contesting Respondent No. 365 |
| 152 | S.R. Thandanga, s/o Chauzika (L), R/o N. Hlimen, Mizoram | Petitioner No. 152 | Respondent No.152 | Contesting Respondent No. 366 |
| 153 | Romuana, s/o Zachhunga (L), R/o N. Hlimen, Mizoram | Petitioner No. 153 | Respondent No.153 | Contesting Respondent No. 367 |
| 154 | Biakliana, s/o Kapthuama (L), R/o N. Hlimen, Mizoram | Petitioner No. 154 | Respondent No.154 | Contesting Respondent No. 368 |
| 155 | Thansiam S/o Ngura (L), R/o N. Hlimen, Mizoram, (155) Lalhnuna, s/o Hanga, R/o N. Hlimen, Mizoram | Petitioner No. 155 | Respondent No.155 | Contesting Respondent No. 369 |
| 156 | Rohmingliana, s/o Thlanga, R/o N. Hlimen, Mizoram | Petitioner No. 156 | Respondent No.156 | Contesting Respondent No. 370 |
| 157 | Lalzawna s/o Rema, R/o N. Hlimen, Mizoram | Petitioner No. 157 | Respondent No.157 | Contesting Respondent No. 371 |

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| 158 | Saplina s/o Chhuanga, R/o N. Hlimen, Mizoram | Petitioner No. 158 | Respondent No.158 | Contesting Respondent No. 372 |
| 159 | Thanzauva s/o Lianthuama, R/o N. Hlimen, Mizoram | Petitioner No. 159 | Respondent No.159 | Contesting Respondent No. 373 |
| 160 | Ramganthanga s/o H. Lianchunga R/o Model Veng, Mizoram | Petitioner No. 160 | Respondent No.160 | Contesting Respondent No. 374 |
| 161 | R.F. Thanga c/o Lalkailiana, R/o Model Veng, Mizoram | Petitioner No. 161 | Respondent No.161 | Contesting Respondent No. 375 |
| 162 | Nengsinga s/o Hanga, R/o N. Hlimen, Mizoram | Petitioner No.162 | Respondent No. 162 | Contesting Respondent No. 376 |
| 163 | H.B. Rualkhuma s/o Raldothianga. R/o Saipum, Mizoram | Petitioner No. 163 | Respondent No. 163 | Contesting Respondent No. 377 |
| 164 | Hranglianzuali d/o Kaphranga R/o Saipum, Mizoram | Petitioner No. 164 | Respondent No. 164 | Contesting Respondent No. 378 |
| 165 | C. Rohmingliana s/o Neihsanga R/o Saipum, Mizoram | Petitioner No. 165 | Respondent No.165 | Contesting Respondent No. 379 |
| 166 | Rosema s/o Thangtea R/o Saipum, Mizoram | Petitioner No. 166 | Respondent No.166 | Contesting Respondent No. 380 |
| 167 | R. Chhuahzovi w/o T. Selkhum R/o Saipum, Mizoram | Petitioner No. 167 | Respondent No.167 | Contesting Respondent No. 381 |
| 168 | Lalmahruaia s/o R.T. Zama R/o Saipum, Mizoram | Petitioner No. 168 | Respondent No.168 | Contesting Respondent No. 382 |
| 169 | H. Thanchhunga s/o Darthangvunga R/o Saipum, Mizoram | Petitioner No. 169 | Respondent No. 169 | Contesting Respondent No. 383 |
| 170 | Lalthlamuana s/o Biakkunga R/o Saipum, Mizoram | Petitioner No. 170 | Respondent No. 170 | Contesting Respondent No. 384 |

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| 171 | Rochana s/o Malsawma R/o Saipum, Mizoram | Petitioner No. 171 | Respondent No. 171 | Contesting Respondent No. 385 |
| 172 | Lalthangsela s/o Phailutthanga R/o Saipum, Mizoram | Petitioner No. 172 | Respondent No. 172 | Contesting Respondent No. 386 |
| 173 | Vanlabuka s/o Nilinga c/o Thangchungnunga R/o Saipum, Mizoram | Petitioner No. 173 | Respondent No.173 | Contesting Respondent No. 387 |
| 174 | Lalrivunga s/o Lalthangvula R/o Saipum, Mizoram | Petitioner No. 174 | Respondent No. 174 | Contesting Respondent No. 388 |
| 175 | Lalthangvula s/o Rochana R/o Saipum, Mizoram | Petitioner No. 175 | Respondent No.175 | Contesting Respondent No. 389 |
| 176 | Ryalthanchhinga s/o Luaia (L), R/o Saipum, Mizoram | Petitioner No. 176 | Respondent No.176 | Contesting Respondent No. 390 |
| 177 | R. Dothianga s/o Tawna, R/o Saipum, Mizoram | Petitioner No. 177 | Respondent No.177 | Contesting Respondent No. 391 |
| 178 | Lalnundanga s/o V. L. Ringa R/o Saipum, Mizoram | Petitioner No. 178 | Respondent No.178 | Contesting Respondent No. 392 |
| 179 | Sapchhawna s/o S. Hluna (L), R/o Saipum, Mizoram | Petitioner No. 179 | Respondent No.179 | Contesting Respondent No. 393 |
| 180 | Lallungawia s/o L.T. Zuia (L) R/o Saipum, Mizoram | Petitioner No. 180 | Respondent No.180 | Contesting Respondent No. 394 |
| 181 | L. Ramzauva s/o Zokaithanga R/o Saipum, Mizoram | Petitioner No. 181 | Respondent No.181 | Contesting Respondent No. 395 |
| 182 | Lalringa Zote, S/o Thana Zote, R/o Saipum, Mizoram | Petitioner No. 182 | Respondent No.182 | Contesting Respondent No. 396 |
| 183 | Lena S/o Ngulthatmanga R/o Saipum, Mizoram | Petitioner No. 183 | Respondent No.183 | Contesting Respondent No. 397 |

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| 184 | Laldingliana S/o Samuela R/o Saipum, Mizoram | Petitioner No. 184 | Respondent No.184 | Contesting Respondent No. 398 |
| 185 | Lawrhmingthanga s/o Kuala R/o Saipum, Mizoram | Petitioner No. 185 | Respondent No.185 | Contesting Respondent No. 399 |
| 186 | Thanglianlawra S/o Sawithanga R/o Saipum, Mizoram | Petitioner No. 186 | Respondent No.186 | Contesting Respondent No. 400 |
| 187 | T. Selkhuma S/o H. Thatliana R/o Saipum, Mizoram | Petitioner No. 187 | Respondent No.187 | Contesting Respondent No. 401 |
| 188 | Hrangthatliana S/o Mangpua (L) R/o Saipum, Mizoram | Petitioner No. 188 | Respondent No.188 | Contesting Respondent No. 402 |
| 189 | K.T. Thanga S/o H. Thatliana R/o Saipum, Mizoram | Petitioner No. 189 | Respondent No.189 | Contesting Respondent No. 403 |
| 190 | Hmanga S/o Buala (L) R/o Saipum, Mizoram | Petitioner No. 190 | Respondent No.190 | Contesting Respondent No. 404 |
| 191 | Khamvela S/o Lainkhuma R/o Saipum, Mizoram | Petitioner No. 191 | Respondent No.191 | Contesting Respondent No. 405 |
| 192 | V.L. Imanuela S/o Tekhuma R/o Saipum, Mizoram | Petitioner No. 192 | Respondent No.192 | Contesting Respondent No. 406 |
| 193 | Lallawmthanga S/o Liankhuma R/o Saipum, Mizoram | Petitioner No. 193 | Respondent No. 193 | Contesting Respondent No. 407 |
| 194 | Darhangmawaia S/o Vunga R/o Saipum, Mizoram | Petitioner No. 194 | Respondent No. 194 | Contesting Respondent No. 408 |
| 195 | Thangvula S/o Rochana R/o Saipum, Mizoram | Petitioner No. 195 | Respondent No. 195 | Contesting Respondent No. 409 |
| 196 | J. Roluahpuia s/o C.S. Dokunga R/o Saipum, Mizoram | Petitioner No. 196 | Respondent No.196 | Contesting Respondent No. 410 |

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| 197 | Lala S/o Lalsiama c/o Ropianga R/o Saipum, Mizoram | Petitioner No. 197 | Respondent No. 197 | Contesting Respondent No. 411 |
| 198 | Kapsanga S/o Thangliana R/o Saipum, Mizoram | Petitioner No. 198 | Respondent No.198 | Contesting Respondent No. 412 |
| 199 | Dokunga S/o Thlunga R/o Saipum, Mizoram | Petitioner No. 199 | Respondent No.199 | Contesting Respondent No. 413 |
| 200 | Lalmachhuana S.o Thunga R/o Saipum, Mizoram | Petitioner No. 200 | Respondent No.200 | Contesting Respondent No. 414 |
| 201 | Lalmachhuana S/o Ngurropianga R/o Saipum, Mizoram | Petitioner No. 201 | Respondent No.201 | Contesting Respondent No. 415 |
| 202 | Ngurzikliana s/o Zawlkhawchhana R/o Saipum, Mizoram | Petitioner No. 202 | Respondent No.202 | Contesting Respondent No. 416 |
| 203 | Lalchamliaana, s/o Ralengliana, R/o Saipum, Mizoram | Petitioner No. 203 | Respondent No.203 | Contesting Respondent No. 417 |
| 204 | B. Zakhama, s/o Thanthuami, R/o Saipum, Mizoram | Petitioner No. 204 | Respondent No.204 | Contesting Respondent No. 418 |
| 205 | Rangkhuma, s/o Nilinga (L), R/o Saipum, Mizoram | Petitioner No. 205 | Respondent No.205 | Contesting Respondent No. 419 |
| 206 | Rualthankhuma, s/o Rangkhuma, R/o Saipum, Mizoram | Petitioner No. 206 | Respondent No.206 | Contesting Respondent No. 420 |
| 207 | Khala, s/o Thaiuava (L) c/o Vanlalringa, R/o Saipum, Mizoram | Petitioner No. 207 | Respondent No.207 | Contesting Respondent No. 421 |
| 208 | Ngura c/o Thangrikhuma, R/o Saipum, Mizoram | Petitioner No. 208 | Respondent No.208 | Contesting Respondent No. 422 |
| 209 | Lalzarliana, s/o Lalchhuana, R/o Saipum, Mizoram | Petitioner No. 209 | Respondent No.209 | Contesting Respondent No. 423 |

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| 210 | Savunga, s/o Laithanga, c/o Lalkhuma, R/o Saipum, Mizoram | Petitioner No. 210 | Respondent No.210 | Contesting Respondent No. 424 |
| 211 | S. Thansanga, s/o L.T. Ngura (L), R/o Saipum, Mizoram | Petitioner No. 211 | Respondent No.211 | Contesting Respondent No. 425 |
| 212 | Sangthanglawra, s/o S. Thansanga, R/o Saipum, Mizoram | Petitioner No. 212 | Respondent No.212 | Contesting Respondent No. 426 |
| 213 | Vanthanga, s/o Khuma (L), R/o Saipum, Mizoram | Petitioner No. 213 | Respondent No.213 | Contesting Respondent No. 427 |
| 214 | H.Chhuanvawra, s/o H.K. Chhinga (L), R/o Saipum, Mizoram | Petitioner No. 214 | Respondent No.214 | Contesting Respondent No. 428 |
| 215 | J. Rozarkima, s/o H. Chhuanvawra, R/o Saipum, Mizoram | Petitioner No. 215 | Respondent No.215 | Contesting Respondent No. 429 |
| 216 | Lalthazuala, s/o Lalrinsanga, R/o Saipum, Mizoram | Petitioner No. 216 | Respondent No.216 | Contesting Respondent No. 430 |
| 217 | Lalchhuana, s/o Laltlunga, R/o Saipum, Mizoram | Petitioner No. 217 | Respondent No.217 | Contesting Respondent No. 431 |
| 218 | Lalthangdula, s/o Lalchhuana, R/o Saipum, Mizoram | Petitioner No. 218 | Respondent No.218 | Contesting Respondent No. 432 |
| 219 | Lalchhandama, s/o Dara (L), R/o Saipum, Mizoram | Petitioner No. 219 | Respondent No.219 | Contesting Respondent No. 433 |
| 220 | H.S. Thuama, s/o Thatngura, c/o Lalmangaiha, R/o Saipum, Mizoram | Petitioner No. 220 | Respondent No.220 | Contesting Respondent No. 434 |
| 221 | Lalnunsanga, s/o Chhunga, R/o Saipum, Mizoram | Petitioner No. 221 | Respondent No.221 | Contesting Respondent No. 435 |
| 222 | Zokaithanga, c/o Lalnuntluanga, R/o Saipum, Mizoram | Petitioner No. 222 | Respondent No.222 | Contesting Respondent No. 436 |

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| 223 | Lalchhuanawma, s/o Zakhuma, R/o Saipum, Mizoram | Petitioner No. 223 | Respondent No.223 | Contesting Respondent No. 437 |
| 224 | Lalnunmawia, s/o Chhunga, R/o Saipum, Mizoram | Petitioner No. 224 | Respondent No. 224 | Contesting Respondent No. 438 |
| 225 | Lalchhuanawma, s/o Zakhuma, R/o Saipum, Mizoram | Petitioner No. 225 | Respondent No. 225 | Contesting Respondent No. 439 |
| 226 | Sangthantluanga, s/o L.H. Thanga (L), R/o Saipum, Mizoram | Petitioner No. 226 | Respondent No.226 | Contesting Respondent No. 440 |
| 227 | Lalramhluna, s/o Khupthanga, R/o Saipum, Mizoram | Petitioner No. 227 | Respondent No.227 | Contesting Respondent No. 441 |
| 228 | Duma, s/o Manga (L), c/o Vanlaltlana, R/o Saipum, Mizoram | Petitioner No. 228 | Respondent No.228 | Contesting Respondent No. 442 |
| 229 | H.T. Sangthianga, s/o Ngura (L), c/o Thuamchungnunga, R/o Tuithiang, Veng, Aizawl | Petitioner No. 229 | Respondent No.229 | Contesting Respondent No. 443 |
| 230 | Lalthanliani, d/o Sangthianga (L), R/o Saipum, Mizoram | Petitioner No. 230 | Respondent No.230 | Contesting Respondent No. 444 |

Arising out of in WA NO. 8 OF 2021

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| 1 | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No. 1 | Petitioner No. 1 | Petitioner No. 1 |
| 2. | The Secretary, Government of Mizoram, Land Revenue & Settlement Department, Aizawl | Respondent No. 2 | Petitioner No. 2 | Petitioner No. 2 |

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| 3. | The Secretary, Government of Mizoram, Environment, Forest and Climate Change Department, Aizawl | Respondent No. 3 | Petitioner No. 3 | Petitioner No. 3 |
| 4. | The Deputy Commissioner/ District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No. 4 | Petitioner No. 4 | Petitioner No. 4 |
| VERSUS | | | | |
| 1. | Sh. Ngurthanmawia S/o Sanghrea R/o Khatla, Aizawl | Petitioner No. 1 | Respondent No. 1 | Contesting Respondent No.445 |
| 2. | Sh. Lalthankhumi D/o Lalchhuanliana R/o Zarkawt, Aizawl | Petitioner No. 2 | Respondent No. 2 | Contesting Respondent No.446 |
| 3. | R. Lalhmingliana S/o Lalduhthanga R/o N. Serzawl, Mizoram | Petitioner No. 3 | Respondent No. 3 | Contesting Respondent No.447 |
| 4. | Sh. R. Lunghnema S/o R. Lalhmingliana R/o N. Serzawl, Mizoram | Petitioner No.4 | Respondent No. 4 | Contesting Respondent No.448 |
| 5. | R. Lalrinsanga S/o R. Lalhmingliana R/o N. Serzawl, Mizoram | Petitioner No.5 | Respondent No. 5 | Contesting Respondent No.449 |
| 6. | Sh. R.M. Chhuanmawia S/o R. Lalhmingliana R/o Bethlehem Veng, Aizawl | Petitioner No.6 | Respondent No. 6 | Contesting Respondent No.450 |
| 7. | Sh. Lalmuankima S/o L.T. Liana R/o Melthum, Aizawl | Petitioner No. 7 | Respondent No. 7 | Contesting Respondent No.451 |
| 8. | Sh. R. Zachhinga S/o Duhthanga R/o N. Serzawl, Mizoram | Petitioner No. 8 | Respondent No. 8 | Contesting Respondent No.452 |

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| 9. | Sh. Thangseia S/o Duhthanga R/o N. Serzawl, Mizoram | Petitioner No.9 | Respondent No. 9 | Contesting Respondent No.453 |
| 10. | Sh. Zakhuma S/o Duhthanga R/o N. Serzawl, Mizoram | Petitioner No. 10 | Respondent No. 10 | Contesting Respondent No.454 |
| 11 | Sh. Nghaka S/o Kunga R/o Ratu, Mizoram | Petitioner No.11 | Respondent No. 11 | Contesting Respondent No.455 |
| 12. | Smt. Lalparvuli D/o R. Lallianzama R/o Melthum, Aizawl | Petitioner No.12 | Respondent No. 12 | Contesting Respondent No.456 |
| 13. | Smt. Lalhmingangi D/o Ramdina R/o Republic Veng, Aizawl | Petitioner No.13 | Respondent No. 13 | Contesting Respondent No.457 |
| 14. | Smt. R.G. Huanmawii D/o Z. Kunga R/o Ramthar Veng, Aizawl | Petitioner No.14 | Respondent No. 14 | Contesting Respondent No. 458 |
| 15. | Smt. Ramthianghlumi D/o Buanga R/o Saron Veng, Aizawl | Petitioner No.15 | Respondent No. 15 | Contesting Respondent No. 459 |
| 16. | Smt. Biakhluni D/o Hmuchhuaka R/o Ramhlun Veng, Aizawl | Petitioner No.16 | Respondent No. 16 | Contesting Respondent No.460 |
| 17. | Sh. Laltea S/o Zaulala R/o Maubawk, Aizawl | Petitioner No.17 | Respondent No. 17 | Contesting Respondent No.461 |
| 18. | Sh. Lalrinliana S/o Parala R/o Electric Veng, Aizawl | Petitioner No.18 | Respondent No. 18 | Contesting Respondent No.462 |
| 19. | Sh. L.T. Muana S/o Thanzauva R/o Chhing Veng, Aizawl | Petitioner No.19 | Respondent No. 19 | Contesting Respondent No. 463 |
| 20. | Smt. Lalvulliani D/o Neihluta R/o Bethlehem Veng, Aizawl | Petitioner No.20 | Respondent No. 20 | Contesting Respondent No.464 |
| 21. | Smt. Lalnunhlumi D/o R. Lalnunmawiav R/o Chhing Veng, Aizawl | Petitioner No.21 | Respondent No. 21 | Contesting Respondent No.465 |

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| 22. | Sh. B. Lalchharliana S/o Vanlalpara R/o Chaltlang, Aizawl | Petitioner No.22 | Respondent No. 22 | Contesting Respondent No.466 |
| 23. | Smt. Nukimi D/o Lianthangpuia R/o Chaltlang, Aizawl | Petitioner No.23 | Respondent No. 23 | Contesting Respondent No.467 |
| 24. | Smt. Lallawmi D/o Hrangchhunga R/o Khatla, Aizawl | Petitioner No.24 | Respondent No. 24 | Contesting Respondent No.468 |
| 25. | Sh. Biakmawia S/o L.B. Thara R/o Ratu, Mizoram | Petitioner No.25 | Respondent No. 25 | Contesting Respondent No.469 |
| 26. | Smt. Sangkimi D/o Kunga R/o Ratu, Mizoram | Petitioner No.26 | Respondent No. 26 | Contesting Respondent No.470 |
| 27. | Sh. Lalbuatsaiha S/o Lalsanga R/o Zemabawk, Aizawl | Petitioner No.27 | Respondent No. 27 | Contesting Respondent No.471 |
| 28. | Sh. Chhanhima S/o R. Thanga R/o Armed Veng, Aizawl | Petitioner No.28 | Respondent No. 28 | Contesting Respondent No.472 |
| 29. | Smt. Sangzuali D/o Rinsangi R/o Ramthar Veng, Aizawl | Petitioner No.29 | Respondent No. 29 | Contesting Respondent No.473 |
| 30. | Sh. Zoramthanga S/o Lalliana R/o Mamit, Mizoram | Petitioner No.30 | Respondent No. 30 | Contesting Respondent No.474 |
| 31. | Sh. Lalremruata S/o T. Hlimi R/o Saron Veng, Aizawl | Petitioner No.31 | Respondent No. 31 | Contesting Respondent No.475 |
| 32. | Smt. Rinchhani D/o Rinliana R/o Electric Veng, Aizawl | Petitioner No.32 | Respondent No. 32 | Contesting Respondent No.476 |
| 33. | Sh. Rohminga S/o Lalthanga R/o Ratu, Mizoram | Petitioner No.33 | Respondent No. 33 | Contesting Respondent No.477 |
| 34. | Sh. Ramenga S/o Rolura R/o Ratu, Mizoram | Petitioner No.34 | Respondent No. 34 | Contesting Respondent No. 478 |

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| 35. | The North Eastern Electric Power Corporation Ltd. represented by its Chairman cum Managing Director, Brookland Compound, Lowe New Colony, Laitumkhrah, Shillong, Meghalaya | Respondent No. 5 | Respondent No. 35 | Contesting Respondent No.162 |
| Arising out of in WA No. 9 of 2021 | | | | |
| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No. 1 | Petitioner No. 1 | |
| 2. | The Secretary, Government of Mizoram, Land Revenue & Settlement Department, Aizawl | Respondent No. 2 | Petitioner No. 2 | |
| 3. | The Secretary, Government of Mizoram, Environment, Forest and Climate Change Department, Aizawl | Respondent No. 3 | Petitioner No. 3 | |
| 4. | The Deputy Commissioner/ District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No. 4 | Petitioner No. 4 | |
| VERSUS | | | | |
| 1. | Manglianthanga s/o Tawka (L) R/o N. Hlimen, Mizoram | Petitioner No. 1 | Respondent No. 1 | Contesting Respondent No. 479 |
| 2. | Kapthangvela s/o V.L. Zapa (L) R/o N. Hlimen, Mizoram | Petitioner No. 2 | Respondent No. 2 | Contesting Respondent No.480 |
| 3. | Zaithanmawii s/o Rema R/o N. Hlimen, Mizoram | Petitioner No. 3 | Respondent No. 3 | Contesting Respondent No.481 |

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| 4. | Sanglura s/o Buaia (L) R/o N. Hlimen, Mizoram | Petitioner No.4 | Respondent No. 4 | Contesting Respondent No.482 |
| 5. | Lalropui d/o S.L. Hmuaka R/o N. Hlimen, Mizoram | Petitioner No.5 | Respondent No. 5 | Contesting Respondent No.483 |
| 6. | J.C. Neihlaia s/o Dailova R/o N. Hlimen, Mizoram | Petitioner No.6 | Respondent No. 6 | Contesting Respondent No.484 |
| 7. | S.R. Lalsanga s/o Zachhunga R/o N. Hlimen, Mizoram | Petitioner No.7 | Respondent No. 7 | Contesting Respondent No.485 |
| 8. | Dengkhuma s/o Lalkhama R/o N. Hlimen, Mizoram | Petitioner No.8 | Respondent No. 8 | Contesting Respondent No.486 |
| 9. | Lalvenhima s/o Lala R/o N. Hlimen, Mizoram | Petitioner No.9 | Respondent No. 9 | Contesting Respondent No.487 |
| 10. | Lalthanga s/o V.L. Muana R/o N. Hlimen, Mizoram | Petitioner No.10 | Respondent No. 10 | Contesting Respondent No.488 |
| 11. | Biakmawia s/o Aineuva R/o N. Hlimen, Mizoram | Petitioner No.11 | Respondent No. 11 | Contesting Respondent No.489 |
| 12. | Thathleia s/o Lalhuliana R/o N. Hlimen, Mizoram | Petitioner No.12 | Respondent No. 12 | Contesting Respondent No. 490 |
| 13. | Saprema s/o Bawichhunga (L) R/o N. Hlimen, Mizoram | Petitioner No.13 | Respondent No. 13 | Contesting Respondent No. 491 |
| 14. | Darchungnunga s/o T.K. Dala R/o N. Hlimen, Mizoram | Petitioner No.14 | Respondent No. 14 | Contesting Respondent No. 492 |
| 15. | Thanmawia s/o Zawnga (L) R/o N. Hlimen, Mizoram | Petitioner No.15 | Respondent No. 15 | Contesting Respondent No.493 |
| 16. | Tlanglianzele s/o N. Daia R/o N. Hlimen, Mizoram | Petitioner No. 16 | Respondent No. 16 | Contesting Respondent No.494 |

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| 17. | L. Thianghlina s/o Zakhuma R/o N. Hlimen, Mizoram | Petitioner No. 17 | Respondent No. 17 | Contesting Respondent No.495 |
| 18. | Lalremkunga s/o Hrangchamlia R/o Saipum, Mizoram | Petitioner No. 18 | Respondent No. 18 | Contesting Respondent No. 496 |
| 19. | Kaphranga s/o Saithuama (L) R/o Saipum, Mizoram | Petitioner No. 19 | Respondent No. 19 | Contesting Respondent No. 407 |
| 20. | P.C. Muanthanga s/o Lawmawma R/o Saipum, Mizoram | Petitioner No.20 | Respondent No. 20 | Contesting Respondent No. 498 |
| 21. | Zohmangaiha s/o C. Vawra R/o Saipum, Mizoram | Petitioner No.21 | Respondent No. 21 | Contesting Respondent No. 499 |
| 22. | Zathanga s/o Rohmingliana R/o Saipum, Mizoram | Petitioner No.22 | Respondent No. 22 | Contesting Respondent No.500 |
| 23. | Lawmsanga s/o K. Hrangliana R/o Saipum, Mizoram | Petitioner No.23 | Respondent No. 23 | Contesting Respondent No.501 |
| 24. | Lalrawnbawla s/o Lamtinthanga R/o Saipum, Mizoram | Petitioner No.24 | Respondent No. 24 | Contesting Respondent No. 502 |
| 25. | Lalthlamuana s/o C.S. Dokunga. R/o Saipum Mizoram | Petitioner No.25 | Respondent No. 25 | Contesting Respondent No.503 |
| 26. | Lalramngaia s/o L.H. Thanga R/o Saipum, Mizoram | Petitioner No.26 | Respondent No. 26 | Contesting Respondent No.504 |
| 27. | Lalbiaksanga s/o Ngurropianga R/o Saipum, Mizoram | Petitioner No.27 | Respondent No. 27 | Contesting Respondent No.505 |
| 28. | Piankimi s/o Ngula R/o Saipum, Mizoram | Petitioner No.28 | Respondent No. 28 | Contesting Respondent No. 506 |
| 29. | Zawlneihthanga, s/o Siamthlila, Saipum, Mizoram | Petitioner No.29 | Respondent No. 29 | Contesting Respondent No.507 |

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| 30. | Hrangthanzuala s/o Zawlsanglina R/o Saipum, Mizoram | Petitioner No.30 | Respondent No. 30 | Contesting Respondent No. 508 |
| 31. | Lalruatkima s/o Lalchhuana R/o Saipum, Mizoram | Petitioner No.31 | Respondent No. 31 | Contesting Respondent No. 509 |
| 32. | Sawithanga s/o Thangkunga (L) R/o Mauchar, Mizoram | Petitioner No.32 | Respondent No. 32 | Contesting Respondent No.510 |
| 33. | North Eastern Electric Power Corporation Represented by its Chairman and Managing Director Shillong, Meghalaya-793003 | Respondent No. 5 | Respondent No. 33 | Contesting Respondent No. 162 |
| 34. | Ministry of Power Represented by Secretary to the Govt. of India New Delhi. | Respondent No. 6 | Respondent No. 1 | Contesting Respondent No. 640 |
| | IN WA NO. 10 OF 2021 | POSITION OF PARTIES | | |
| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No .1 | Petitioner No. 1 | Petitioner No. 1 |
| 2. | The Secretary, Government of Mizoram, Land Revenue & Settlement Department, Aizawl | Respondent No. 2 | Petitioner No. 2 | Petitioner No. 2 |
| 3. | The Secretary, Government of Mizoram, Environment, Forest and Climate Change Department, Aizawl | Respondent No. 3 | Petitioner No. 3 | Petitioner No. 3 |
| 4. | The Deputy Commissioner/ District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No. 4 | Petitioner No. 4 | Petitioner No. 4 |
| VERSUS | | | | |

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| 1. | Vanlalliana s/o Dothanga R/o Saipum, Mizoram | Petitioner No. 1 | Respondent No. 1 | Contesting Respondent No. 511 |
| 2. | Lalniropuia s/o Dothanga R/o Saipum, Mizoram | Petitioner No. 2 | Respondent No. 2 | Contesting Respondent No. 512 |
| 3. | Lallungmuana s/o Rokhawma R/o Saipum, Mizoram | Petitioner No. 3 | Respondent No. 3 | Contesting Respondent No. 513 |
| 4. | Lalzirliana s/o Liana R/o Saipum, Mizoram | Petitioner No. 4 | Respondent No. 4 | Contesting Respondent No. 514 |
| 5. | S. Hluna s/o Biakkunga (L) R/o Saipum, Mizoram | Petitioner No. 5 | Respondent No. 5 | Contesting Respondent No. 515 |
| 6. | Lahlimpuia s/o Lalmachhuana R/o Saipum, Mizoram | Petitioner No. 6 | Respondent No.6 | Contesting Respondent No. 516 |
| 7. | V.L. Thlanga s/o Ngurkhuma R/o Saipum, Mizoram | Petitioner No. 7 | Respondent No.7 | Contesting Respondent No. 517 |
| 8. | Hmarthanghula s/o Sawithanga R/o Saipum, Mizoram | Petitioner No. 8 | Respondent No.8 | Contesting Respondent No. 518 |
| 9. | Lalthangzauva s/o Zawlsangliana R/o Saipum, Mizoram | Petitioner No. 9 | Respondent No.9 | Contesting Respondent No. 519 |
| 10. | Lalrohmuaka s/o Liankhuma R/o Saipum, Mizoram | Petitioner No. 10 | Respondent No. 10 | Contesting Respondent No. 520 |
| 11. | Zonunsanga s/o Lalthangliana R/o Saipum, Mizoram | Petitioner No. 11 | Respondent No. 11 | Contesting Respondent No. 521 |
| 12. | Ngurkhuma s/o Chhunga (L) R/o Saipum, Mizoram | Petitioner No. 12 | Respondent No.12 | Contesting Respondent No. 522 |
| 13. | Laltanpuia s/o Rokhawma R/o Saipum, Mizoram | Petitioner No. 13 | Respondent No.13 | Contesting Respondent No. 523 |

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| 14. | Lalduhthlanga s/o Dothanga R/o Saipum, Mizoram | Petitioner No. 14 | Respondent No.14 | Contesting Respondent No. 524 |
| 15. | Lalnunzira s/o Rinpuii R/o Saipum, Mizoram | Petitioner No. 15 | Respondent No.15 | Contesting Respondent No. 525 |
| 16. | R. Lalchamliana s/o R. Lalengliana R/o Saipum, Mizoram | Petitioner No. 16 | Respondent No. 16 | Contesting Respondent No. 526 |
| 17. | Lalfakawma s/o Ngurkhuma (L) R/o Saipum, Mizoram | Petitioner No. 17 | Respondent No. 17 | Contesting Respondent No. 527 |
| 18. | Lalmachhuana s/o Ngurropianga R/o Saipum, Mizoram | Petitioner No. 18 | Respondent No. 18 | Contesting Respondent No. 528 |
| 19. | L.T. Thuama s/o Siaka (L), R/o Saipum, Mizoram | Petitioner No. 19 | Respondent No.19 | Contesting Respondent No. 529 |
| 20. | Ngurthangfala s/o L.T. Thuama R/o Saipum, Mizoram | Petitioner No. 20 | Respondent No.20 | Contesting Respondent No. 530 |
| 21. | Lalzarliani d/o Satruma (L) R/o Saipum, Mizoram | Petitioner No. 21 | Respondent No.21 | Contesting Respondent No. 531 |
| 22. | Lalbiaksanga s/o Ngurropianga R/o Saipum, Mizoram | Petitioner No. 22 | Respondent No.22 | Contesting Respondent No. 532 |
| 23. | Lalbiaksanga s/o Ngurropianga R/o Saipum, Mizoram | Petitioner No. 23 | Respondent No.23 | Contesting Respondent No. 533 |
| 24. | Thangliankhuma s/o Lalthangliana R/o Saipum, Mizoram | Petitioner No. 24 | Respondent No.24 | Contesting Respondent No. 534 |
| 25. | Ralthankhuma s/o Rangkhuma R/o Saipum, Mizoram | Petitioner No. 25 | Respondent No.25 | Contesting Respondent No. 535 |
| 26. | Ralengliana s/o Ralhnuna R/o Saipum, Mizoram | Petitioner No. 26 | Respondent No.26 | Contesting Respondent No. 536 |

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| 27. | Sangthantluanga s/o L.H. Thanga R/o Saipum, Mizoram | Petitioner No. 27 | Respondent No.27 | Contesting Respondent No. 537 |
| 28. | H.C. Vawra s/o H.K. Chhinga R/o Saipum, Mizoram | Petitioner No. 28 | Respondent No.28 | Contesting Respondent No. 538 |
| 29. | Lalmachhuana s/o Ngurropianga R/o Saipum, Mizoram | Petitioner No. 29 | Respondent No.29 | Contesting Respondent No. 359 |
| 30. | Lalchhuana s/o Thlunga R/o Saipum, Mizoram | Petitioner No. 30 | Respondent No.30 | Contesting Respondent No. 540 |
| 31. | Ngurropianga s/o Siaka (L) R/o Saipum, Mizoram | Petitioner No. 31 | Respondent No.31 | Contesting Respondent No. 541 |
| 32. | Lalchhandama s/o Dothanga R/o Saipum, Mizoram | Petitioner No. 32 | Respondent No.32 | Contesting Respondent No. 542 |
| 33. | Raldohleia s/o Saithanga R/o Saipum, Mizoram | Petitioner No. 33 | Respondent No.33 | Contesting Respondent No. 543 |
| 34. | Laltlankima s/o Rosiama R/o Mauchar, Mizoram | Petitioner No. 34 | Respondent No.34 | Contesting Respondent No. 544 |
| 35. | Lalchungnunga s/o Chhunga R/o Mauchar, Mizoram | Petitioner No. 35 | Respondent No.35 | Contesting Respondent No. 545 |
| 36. | Lalchhuanawma s/o Thangtinvunga R/o Mauchar, Mizoram | Petitioner No. 36 | Respondent No.36 | Contesting Respondent No. 546 |
| 37. | Lalramena s/o Kapliana R/o Mauchar, Mizoram | Petitioner No. 37 | Respondent No.37 | Contesting Respondent No. 547 |
| 38. | Ngurkhuma s/o L.T. Luaia (L) R/o Mauchar, Mizoram | Petitioner No. 38 | Respondent No.38 | Contesting Respondent No. 548 |
| 39. | Zalenthanga s/o Thangthuama R/o Mauchar, Mizoram | Petitioner No. 39 | Respondent No.39 | Contesting Respondent No. 549 |

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| 40. | Chalkhuma s/o Kapliana R/o Mauchar, Mizoram | Petitioner No. 40 | Respondent No.40 | Contesting Respondent No. 550 |
| 41. | Thanbanglova s/o Thanseia R/o Mauchar, Mizoram | Petitioner No. 41 | Respondent No.41 | Contesting Respondent No. 551 |
| 42. | Saikapchhinga s/o Thatkhuma R/o Mauchar, Mizoram | Petitioner No. 42 | Respondent No.42 | Contesting Respondent No. 552 |
| 43. | Ruatchhunga s/o Zalenthanga R/o Mauchar, Mizoram | Petitioner No. 43 | Respondent No.43 | Contesting Respondent No. 553 |
| 44. | Lalmachhuana s/o Laibata R/o Mauchar, Mizoram | Petitioner No. 44 | Respondent No.44 | Contesting Respondent No. 554 |
| 45. | Pianga s/o Thawma R/o Mauchar, Mizoram | Petitioner No. 45 | Respondent No.45 | Contesting Respondent No. 555 |
| 46. | Thangchuailova s/o Vaia R/o Mauchar, Mizoram | Petitioner No. 46 | Respondent No.46 | Contesting Respondent No. 556 |
| 47. | Johana s/o Kuaia R/o Mauchar, Mizoram | Petitioner No. 47 | Respondent No.47 | Contesting Respondent No. 557 |
| 48. | Chhawntea s/o Manga R/o Mauchar, Mizoram | Petitioner No. 48 | Respondent No.48 | Contesting Respondent No. 558 |
| 49. | Rizapa s/o Dova R/o Mauchar, Mizoram | Petitioner No. 49 | Respondent No.49 | Contesting Respondent No. 559 |
| 50. | Lalrivunga s/o Zorela R/o Mauchar, Mizoram | Petitioner No. 50 | Respondent No.50 | Contesting Respondent No. 560 |
| 51. | Vanlalrema s/o Kapliana R/o Mauchar, Mizoram | Petitioner No. 51 | Respondent No.51 | Contesting Respondent No. 561 |
| 52. | Rualkhuma s/o Thanseia R/o Mauchar, Mizoram | Petitioner No. 52 | Respondent No.52 | Contesting Respondent No. 562 |

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| 53. | Lalropuia Chhanhmanga Mauchar, Mizoram | s/o R/o | Petitioner No. 53 | Respondent No.53 | Contesting Respondent No. 563 |
| 54. | Kapliana R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 54 | Respondent No.54 | Contesting Respondent No. 564 |
| 55. | Hmingthanga Liankhuma Mizoram | s/o R/o | Petitioner No. 55 | Respondent No.55 | Contesting Respondent No. 565 |
| 56. | Hrangkapliana Lalsiamliana Mauchar, Mizoram | s/o R/o | Petitioner No. 56 | Respondent No.56 | Contesting Respondent No. 566 |
| 57. | Lalzarzova Tlangkhuma Mizoram | s/o R/o | Petitioner No. 57 | Respondent No.57 | Contesting Respondent No. 567 |
| 58. | Hrangthanliana R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 58 | Respondent No.58 | Contesting Respondent No. 568 |
| 59. | S.K. Thanglawra Kapbuanga Mizoram | s/o R/o | Petitioner No. 59 | Respondent No.59 | Contesting Respondent No. 569 |
| 60. | Lalrinmawia R/o Mauchar, Mizoram | s/o R/o | Petitioner No. 60 | Respondent No.60 | Contestng Respondent No. 570 |
| 61. | Lalduhliana Dawngliana Mizoram | s/o R/o | Petitioner No. 61 | Respondent No.61 | Contesting Respondent No. 571 |
| 62. | Lalthianghlina Ropianga Mizoram | s/o R/o | Petitioner No. 62 | Respondent No.62 | Contesting Respondent No. 572 |

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| 63. | Lalenghruaia s/o Lalthantluanga R/o Mauchar, Mizoram | Petitioner No. 63 | Respondent No.63 | Contesting Respondent No. 573 |
| 64. | Saikapmawia s/o Thankhuma R/o Mauchar, Mizoram | Petitioner No. 64 | Respondent No.64 | Contesting Respondent No. 574 |
| 65. | Lalhlahliaana s/o Dama R/o Mauchar, Mizoram | Petitioner No. 65 | Respondent No.65 | Contesting Respondent No. 575 |
| 66. | Lalsanghlira s/o Lianzakhuma R/o Mauchar, Mizoram | Petitioner No. 66 | Respondent No.66 | Contesting Respondent No. 576 |
| 67. | Lalrammawia s/o H. Lianthanga R/o Mauchar, Mizoram | Petitioner No. 67 | Respondent No.67 | Contesting Respondent No. 577 |
| 68. | H. Thangliana s/o J. Neihthanga R/o Mauchar, Mizoram | Petitioner No. 68 | Respondent No.68 | Contesting Respondent No. 578 |
| 69. | Lalringliana s/o J. Neihthanga R/o Mauchar, Mizoram | Petitioner No. 69 | Respondent No.69 | Contesting Respondent No. 579 |
| 70. | Rangkhuma s/o Biakthianga R/o Mauchar, Mizoram | Petitioner No. 70 | Respondent No.70 | Contesting Respondent No. 580 |
| 71. | North Eastern Electric Power Corporation Represented by its Chairman and Managing Director Shillong, Meghalaya-793003 | Respondent No. 5 | Respondent No.71 | Contesting Respondent No. 162 |

| Arising out of in WA NO. 11 OF 2021 | | | | |
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| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No. 1 | Petitioner No. 1 | Petitioner No. 1 |
| 2. | The Secretary, Government of Mizoram, Land Revenue & Settlement Department, Aizawl | Respondent No.2 | Petitioner No. 2 | Petitioner No. 2 |
| 3. | The Secretary, Government of Mizoram, Environment, Forest and Climate Change Department, Aizawl | Respondent No.3 | Petitioner No. 3 | Petitioner No. 3 |
| 4. | The Deputy Commissioner/ District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No.4 | Petitioner No. 4 | Petitioner No. 4 |
| VERSUS | | | | |
| 1. | Mitinpawla S/o Chhawna (L) R/o N. Serzawl, Mizoram | Petitioner No.1 | Respondent No.1 | Contesting Respondent 581 |
| 2. | Chhiara S/o R.L. Biakliana R/o N. Serzawl, Mizoram | Petitioner No.2 | Respondent No.2 | Contesting Respondent 582 |
| 3. | R. Lalliana S/o Hangga R/o N. Serzawl, Mizoram | Petitioner No.3 | Respondent No.3 | Contesting Respondent 583 |
| 4. | Ngaihzuala S/o Omega R/o N. Serzawl, Mizoram | Petitioner No.4 | Respondent No.4 | Contesting Respondent 584 |

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| 5. | Laldorikhuma S/o Lalzuala Sailo (L) R/o N. Serzawl, Mizoram | Petitioner No.5 | Respondent No.5 | Contesting Respondent 585 |
| 6. | Tlanghlira S/o Lalvuana R/o N. Serzawl, Mizoram | Petitioner No.6 | Respondent No.6 | Contesting Respondent 586 |
| 7. | Daniela S/o Laliana R/o N. Serzawl, Mizoram | Petitioner No.7 | Respondent No.7 | Contesting Respondent 587 |
| 8. | Laltlankima S/o Lalsuaka (L) R/o Bukpui, Mizoram | Petitioner No.8 | Respondent No.8 | Contesting Respondent 588 |
| 9. | Lalthanliana S/o Pathiaua R/o Bukpui, Mizoram | Petitioner No.9 | Respondent No.9 | Contesting Respondent 589 |
| 10. | Hmara S/o Sena (L) R/o Bukpui, Mizoram | Petitioner No.10 | Respondent No.10 | Contesting Respondent 590 |
| 11. | Lalrinawma S/o Vanlalkunga R/o Bukpui, Mizoram | Petitioner No.11 | Respondent No.11 | Contesting Respondent 591 |
| 12. | Sapbuanga S/o Uiruala R/o Bukpui, Mizoram | Petitioner No.12 | Respondent No.12 | Contesting Respondent 592 |
| 13. | Ramdingliana S/o Sapbuanga R/o Bukpui, Mizoram | Petitioner No.13 | Respondent No.13 | Contesting Respondent 593 |
| 14. | R. Tlangthankhuma S/o Sapbuanga R/o Bukpui, Mizoram | Petitioner No.14 | Respondent No.14 | Contesting Respondent 594 |

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| 15. | R. Tlangthankhuma S/o Sapbuanga R/o Bukpui, Mizoram | Petitioner No.15 | Respondent No.15 | Contesting Respondent 595 |
| 16. | North Eastern Electric Power Corporation Represented by its Chairman and Managing Director Shillong, Meghalaya -793003 | Respondent No. 5 | Respondent No.16 | Contesting Respondent 162 |
| Arising out of in WA NO. 12 OF 2021 | | | | |
| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No. 1 | Petitioner No. 1 | Petitioner No. 1 |
| 2. | The Secretary, Government of Mizoram, Land Revenue & Settlement Department, Aizawl | Respondent No.2 | Petitioner No. 2 | Petitioner No. 2 |
| 3. | The Secretary, Government of Mizoram, Environment, Forest and Climate Change Department, Aizawl | Respondent No.3 | Petitioner No. 3 | Petitioner No. 3 |
| 4. | The Deputy Commissioner/ District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No.4 | Petitioner No. 4 | Petitioner No. 4 |
| VERSUS | | | | |
| 1. | C. Zarmawia s/o C. Lalruaia R/o N. Hlimen, Mizoram | Petitioner No. 1 | Respondent No. 1 | Contesting Respondent 596 |

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| 2. | S.R. Thandanga s/o Chuauzika R/o N. Hlimen, Mizoram | Petitioner No. 2 | Respondent No.2 | Contesting Respondent 597 |
| 3. | Laldika s/o Saplalhuaka R/o N. Hlimen, Mizoram | Petitioner No. 3 | Respondent No.3 | Contesting Respondent 598 |
| 4. | Zamliaana s/o Chhuna R/o N. Hlimen, Mizoram | Petitioner No. 4 | Respondent No.4 | Contesting Respondent 599 |
| 5. | T. Ginzalama s/o Govunga R/o N.Hlimen, Mizoram | Petitioner No. 5 | Respondent No. 5 | Contesting Respondent 600 |
| 6. | Lalmalsawma s/o Siamliana R/o N. Hlimen, Mizoram | Petitioner No.6 | Respondent No. 6 | Contesting Respondent 601 |
| 7. | Lalhruaizela s/o Zarmawia R/o N. Hlimen, Mizoram | Petitioner No. 7 | Respondent No. 7 | Contesting Respondent 602 |
| 8. | Lalhmachhuana s/o Lalsanglura R/o N. Hlimen, Mizoram | Petitioner No. 8 | Respondent No. 8 | Contesting Respondent 603 |
| 9. | R.Siama s/o Thangvela (L) R/o N. Hlimen, Mizoram | Petitioner No. 9 | Respondent No. 9 | Contesting Respondent 604 |
| 10. | Malsawmthangi s/o Vana (L) R/o N. Hlimen, Mizoram | Petitioner No.10 | Respondent No.10 | Contesting Respondent 605 |
| 11. | Lalhmangaiha s/o Thianga R/o N. Hlimen, Mizoram | Petitioner No.11 | Respondent No.11 | Contesting Respondent 606 |

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| 12. | Tlangremi s/o Hmangaiha R/o N. Hlimen, Mizoram | Petitioner No.12 | Respondent No.12 | Contesting Respondent 607 |
| 13. | Zosangliana s/o Chalzika R/o N. Hlimen, Mizoram | Petitioner No.13 | Respondent No.13 | Contesting Respondent 608 |
| 14. | Zonuntluanga s/o Renghnuna R/o N. Hlimen, Mizoram | Petitioner No.14 | Respondent No.14 | Contesting Respondent 609 |
| 15. | Zathangpuii s/o Thangruaia (L) R/o N. Hlimen, Mizoram | Petitioner No.15 | Respondent No.15 | Contesting Respondent 610 |
| 16. | Neihchhingpuii s/o T. Lianchunga R/o N. Hlimen, Mizoram | Petitioner No.16 | Respondent No.16 | Contesting Respondent 611 |
| 17. | Hmingthani d/o R. Danglova R/o N. Hlimen, Mizoram | Petitioner No.17 | Respondent No.17 | Contesting Respondent 612 |
| 18. | P.K. Rozuala s/o Chalchhunga (L) R/o N. Hlimen, Mizoram | Petitioner No.18 | Respondent No.18 | Contesting Respondent 613 |
| 19. | Laldinmawia s/o P.K. Rozuala R/o N. Hlimen, Mizoram | Petitioner No.19 | Respondent No.19 | Contesting Respondent 614 |
| 20. | Remthanga s/o Bawnga R/o N. Hlimen, Mizoram | Petitioner No.20 | Respondent No.20 | Contesting Respondent 615 |
| 21. | H. Vanlalmuankima s/o H. Ngura R/o N. Hlimen, Mizoram | Petitioner No.21 | Respondent No.21 | Contesting Respondent 616 |

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| 22. | Vanlalzawna s/o Rema R/o N. Hlimen, Mizoram | Petitioner No.22 | Respondent No.22 | Contesting Respondent 617 |
| 23. | Chawnthansiam s/o Rolala R/o N. Hlimen, Mizoram | Petitioner No.23 | Respondent No.23 | Contesting Respondent 618 |
| 24. | Lalropuia s/o Lalbuka R/o N. Hlimen, Mizoram | Petitioner No.24 | Respondent No.24 | Contesting Respondent 619 |
| 25. | Lalthuama s/o Taibawnga R/o N. Hlimen, Mizoram | Petitioner No.25 | Respondent No.25 | Contesting Respondent 620 |
| 26. | Lianthanga s/o Lalbuka R/o N. Hlimen, Mizoram | Petitioner No.26 | Respondent No.26 | Contesting Respondent 621 |
| 27. | Lalauva s/o Thangzuala R/o N. Hlimen, Mizoram | Petitioner No.27 | Respondent No.27 | Contesting Respondent 622 |
| 28. | Saipianga s/o Lalpianga R/o N. Hlimen, Mizoram | Petitioner No.28 | Respondent No. 28 | Contesting Respondent 623 |
| 29. | Vanlalaauva s/o Thangruma R/o N. Hlimen, Mizoram | Petitioner No.29 | Respondent No.29 | Contesting Respondent 624 |
| 30. | Rengchhunga s/o Rosiama R/o N. Hlimen, Mizoram | Petitioner No.30 | Respondent No.30 | Contesting Respondent 625 |
| 31. | Lalentira s/o Pathanga R/o N. Hlimen, Mizoram | Petitioner No.31 | Respondent No.31 | Contesting Respondent 626 |

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| 32. | F. Sangkhuma s/o Zama R/o N. Hlimen, Mizoram | Petitioner No.32 | Respondent No.32 | Contesting Respondent 627 |
| 33. | Chawngsiamama s/o Rozika R/o N. Hlimen, Mizoram | Petitioner No.33 | Respondent No.33 | Contesting Respondent 628 |
| 34. | Neihthanga s/o Lalzema R/o N. Hlimen, Mizoram | Petitioner No.34 | Respondent No.34 | Contesting Respondent 629 |
| 35. | Lalchungnunga s/o Hauluaia R/o N. Hlimen, Mizoram | Petitioner No.35 | Respondent No.35 | Contesting Respondent 630 |
| 36. | Kaichhunga s/o Rinzuali R/o N. Hlimen, Mizoram | Petitioner No.36 | Respondent No.36 | Contesting Respondent 631 |
| 37. | R. Manghnuna s/o Rangkhuma (L) R/o Sawlung, Mizoram | Petitioner No.37 | Respondent No.37 | Contesting Respondent 632 |
| 38. | L. Thankunga s/o R.L. Ringa (L) R/o Sawlung, Mizoram | Petitioner No.38 | Respondent No.38 | Contesting Respondent 633 |
| 39. | R. Lalropuia s/o R.L. Ringa (L) R/o Sawlung, Mizoram | Petitioner No.39 | Respondent No.39 | Contesting Respondent 634 |
| 40. | R.L. Thankunga s/o R.L. Ringa (L) R/o Sawlung, Mizoram | Petitioner No.40 | Respondent No.40 | Contesting Respondent 635 |
| 41. | R. Manghnuna s/o Rangkhuma (L) R/o Sawlung, Mizoram | Petitioner No.41 | Respondent No.41 | Contesting Respondent 636 |

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| 42. | Vanlalruata s/o Lalrinbuaia (L) R/o Sawleng, Mizoram | Petitioner No.42 | Respondent No.42 | Contesting Respondent 637 |
| 43. | Chhunzika s/o Taitea (L) R/o Sawleng, Mizoram | Petitioner No.43 | Respondent No.43 | Contesting Respondent 638 |
| 44. | Engmawii s/o Rosua (L) R/o Sawleng, Mizoram | Petitioner No.44 | Respondent No.44 | Contesting Respondent 639 |
| 45. | North Eastern Electric Power Corporation Represented by its Chairman and Managing Director Shillong, Meghalaya-793003 | Respondent No. 5 | Respondent No.45 | Contesting Respondent 162 |
| 46. | The Ministry of Power Represented by Secretary to the Govt of India, New Delhi. | Respondent No. 6 | Respondent No. 46 | Contesting Respondent 640 |
| Arising out of in WA NO. 13 OF 2021 | | | | |
| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No. 1 | Petitioner No. 1 | Petitioner No. 1 |
| 2. | The Secretary, Government of Mizoram, Land Revenue & Settlement Department, Aizawl | Respondent No. 2 | Petitioner No. 2 | Petitioner No. 2 |

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| 3. | The Secretary, Government of Mizoram, Environment, Forest and Climate Change Department, Aizawl | Respondent No. 3 | Petitioner No. 3 | Petitioner No. 3 |
| 4. | The Deputy Commissioner/ District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No. 4 | Petitioner No. 4 | Petitioner No. 4 |
| Versus | | | | |
| 1. | Sh. Lalremkunga S/o Hrangchamlia R/o Saipum, Mizoram | Petitioner No. 1 | Respondent No. 1 | Contesting Respondent 641 |
| 2. | Sh. F. Laldawngliana S/o Darthangmawia R/o Saipum, Mizoram | Petitioner No. 2 | Respondent No. 2 | Contesting Respondent 642 |
| 3. | Sh. Lalropuia S/o Khuma R/o Saipum, Mizoram | Petitioner No. 3 | Respondent No. 3 | Contesting Respondent 643 |
| 4. | Sh. T. Saihlunthanga S/o Ralkhuma R/o Saipum, Mizoram | Petitioner No. 4 | Respondent No. 4 | Contesting Respondent 644 |
| 5. | Sh. L. Ramzauva S/o Zokaithanga R/o Saipum, Mizoram | Petitioner No 5 | Respondent No. 5 | Contesting Respondent 645 |
| 6. | Sh. P.C. Muanthanga S/o Lawmawma R/o Saipum, Mizoram | Petitioner No 6 | Respondent No. 6 | Contesting Respondent 646 |
| 7. | Sh. Kuala S/o Thangneihkama R/o Saipum, Mizoram | Petitioner No 7 | Respondent No. 7 | Contesting Respondent 647 |

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| 8. | Sh. Zathanga S/o Rohmingliana R/o Saipum, Mizoram | Petitioner No 8 | Respondent No. 8 | Contesting Respondent 648 |
| 9. | Sh. Lallungmuana S/o Rokhawma R/o Saipum, Mizoram | Petitioner No 9 | Respondent No. 9 | Contesting Respondent 649 |
| 10. | Sh. Lawmsanga R/o K. Hrangliana R/o Saipum, Mizoram | Petitioner No 10 | Respondent No. 10 | Contesting Respondent 650 |
| 11. | Sh. Lalrawngbawla S/o Tartinthlenga R/o Saipum, Mizoram | Petitioner No 11 | Respondent No.11 | Contesting Respondent 651 |
| 12. | Sh. Lalratngaia S/o L.H. Thanga R/o Saipum, Mizoram | Petitioner No 12 | Respondent No. 12 | Contesting Respondent 652 |
| 13. | Smt. Piangkimi D/o Ngula R/o Saipum, Mizoram | Petitioner No 13 | Respondent No. 13 | Contesting Respondent 653 |
| 14. | Sh. Zawlneihthanga S/o Siamthlila R/o Saipum, Mizoram | Petitioner No 14 | Respondent No. 14 | Contesting Respondent 654 |
| 15. | Sh. Hrangthanzuala S/o Zawlsangliana R/o Saipum, Mizoram | Petitioner No 15 | Respondent No. 15 | Contesting Respondent 655 |
| 16. | Sh. Ex. Hav. Khuma S/o Thankaia R/o Saipum, Mizoram | Petitioner No 16 | Respondent No. 16 | Contesting Respondent 656 |
| 17. | Sh. H.T. Sangthianga S/o Ngura (L) C/o Thuamchungnunga R/o Tuithiang Veng, Aizawl | Petitioner No 17 | Respondent No. 17 | Contesting Respondent 657 |

| | | | | |
|--|---|------------------|-------------------|---------------------------|
| 18. | Sh. Lalthazuala S/o Lalrinsanga R/o Saipum, Mizoram | Petitioner No 18 | Respondent No. 18 | Contesting Respondent 658 |
| 19. | Sh. Lalruatkima S/o Lalchhuana R/o Saipum, Mizoram | Petitioner No 19 | Respondent No. 19 | Contesting Respondent 659 |
| 20. | Sh. Sawithanga Thangkunga (L) R/o Saipum, Mizoram | Petitioner No 20 | Respondent No. 20 | Contesting Respondent 660 |
| 21. | North Eastern Electric Power Corporation Represented by its Chairman and Managing Director Shillong, Meghalaya-793003 | Respondent No. 5 | Respondent No.21 | Contesting Respondent 162 |
| 22 | Ministry of Power Represented by Secretary to the Govt. of India New Delhi. | Respondent No. 6 | Respondent No.22 | Contesting Respondent 640 |
| Arising out of in WA NO. 11 OF 2022 | | | | |
| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No. 1 | Petitioner No 1 | Petitioner No. 1 |
| 2. | Chief Secretary, Government of Mizoram, Aizawl | Respondent No. 2 | Petitioner No. 2 | Petitioner No. 5 |
| 3. | The Secretary, Government of Mizoram, Land Revenue & Settlement Department, Aizawl | Respondent No. 3 | Petitioner No 3 | Petitioner No. 2 |
| 4. | The Secretary, Government of Mizoram, | Respondent No. 4 | Petitioner No 4 | Petitioner No. 3 |

| | | | | |
|--------|--|------------------|------------------|----------------------------|
| | Environment, Forest and Climate Change Department, Aizawl | | | |
| 5. | The Deputy Commissioner/ District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No. 5 | Petitioner No 5 | Petitioner No.4 |
| VERSUS | | | | |
| 1. | Sh. R. Lalhmingsanga, S/o R. Lalkhawhluna, R/o N. Serzawl, Mizoram. | Petitioner No. 1 | Respondent No.01 | Contesting Respondent 661 |
| 2. | Sh. R. Lalkhawhluna, S/o R. Lalrawna (L), R/o N. Serzawl, Mizoram. | Petitioner No. 2 | Respondent No.02 | Contesting Respondent 662 |
| 3. | Sh. R. Thanchhunga (L), R/b his son and legal representative, Sh. Vanlalhlua, R/o N. Serzawl, Mizoram. | Petitioner No. 3 | Respondent No.03 | Contesting Respondent 663 |
| 4. | Smt. Sarah Lalremruati, D/o V.L Para, R/o Chaltlang, Aizawl | Petitioner No.4 | Respondent No.04 | Contesting Respondent 6664 |
| 5. | Sh. V.L. Para, S/o Buaia, R/o Chaltlang, Aizawl | Petitioner No. 5 | Respondent No.05 | Contesting Respondent 665 |
| 6. | Sh. L.H. Zuala, S/o Auva, R/o Zembawk kawn Veng – II, Aizawl | Petitioner No. 6 | Respondent No.06 | Contesting Respondent 666 |
| 7. | Sh. Rintluanga, S/o Khupa, R/o Chhinga Veng, Aizawl C/o Laldikkimi | Petitioner No.7 | Respondent No.07 | Contesting Respondent 667 |
| 8. | Sh. V. Nunzira, S/o Auva, R/o Vanbawng, Mizoram | Petitioner No.8 | Respondent No.08 | Contesting Respondent 668 |

| | | | | |
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| 9. | Sh. L. Dinga (L), R/b by his wife and legal representative, Smt. Lalthahluani, R/o Ratu, Mizoram | Petitioner No.9 | Respondent No.09 | Contesting Respondent 669 |
| 10. | Sh. L.B. Thara (L) R/b by his wife and legal representative, Smt. F. Zamawii, R/o Ratu, Mizoram | Petitioner No.10 | Respondent No.10 | Contesting Respondent 670 |
| 11 | Sh. Rinawma, S/o Auva, R/o Bawngkawn Chhimveng, Aizawl | Petitioner No.11 | Respondent No.11 | Contesting Respondent 671 |
| 12 | The North Eastern Electric Power Corporation Ltd. represented by its Chairman cum Managing Director, Brookland Compound, Lowe New Colony, Laitumkhrah, Shillong, Meghalaya-793003 | Respondent No.5 | Respondent No 12 | Contesting Respondent 162 |
| Arising out of in WA NO. 12 OF 2022 | | | | |
| 1. | The State of Mizoram Through its Chief Secretary, Aizawl | Respondent No. 1 | Petitioner No. 1 | Petitioner No.1 |
| 2. | The Secretary, Government of Mizoram, Land Revenue & Settlement Department, Aizawl | Respondent No. 2 | Petitioner No. | Petitioner No.2 |
| 3. | The Deputy Commissioner/ District Collector, Government of Mizoram, Aizawl District, Aizawl | Respondent No.3 | Petitioner No. | Petitioner No. 4 |

| VERSUS | | | | |
|--------|--|---------------------|--------------------|---------------------------------|
| 1. | C.Rochungnunga S/o Zachhinga R/o Zohmun, Mizoram | Petitioner No. 1 | Respondent No1. | Contesting Respondent 672 |
| 2. | C.Laltlanthanga S/o Rochungnunga R/o Zohmun, Mizoram | Petitioner No. 2 | Respondent No.2 | Contesting Respondent 673 |
| 3. | Zachhinga (L) Represented by his legal representative, C.Rochungnunga, R/o Zohmun, Mizoram | Petitioner No.3 | Respondent No.3 | Contesting Respondent 674 |

**A PETITION FOR SPECIAL LEAVE TO APPEAL UNDER
ARTICLE 136 OF THE CONSTITUTION OF INDIA**

TO,
THE HON'BLE CHIEF JUSTICE OF
INDIA AND HIS COMPANION JUDGES
OF THE SUPREME COURT OF INDIA

THE HUMBLE PETITION OF
PETITIONER ABOVE-NAMED

MOST RESPECTFULLY SHEWETH:

1. The Petitioner herein seeks to assail the final judgment and order dated 29.11.2024 passed by the Hon'ble High Court of Guwahati at Aizawl in WA No. 5/2021 with WA No. 6/2021 with WA No.75/2021 with WA No. 8/2021 and WA No. 9/2021 with WA No. 10/2021 with WA No. 11/2021 with WA No. 12/2021 with WA No. 13/2021 with WA No. 11/2022 with WA No. 12/2022, vide which the Hon'ble High Court, while upholding the notification dated

28.01.1965, vide which the Riverine Reserved Forest [“**RRF**”] had been notified under the Mizo District (Forest) Act, 1955, was upheld, while at the same time, the notification dated 05.08.2016, vide which land passes issued in the said notified area have been held to be illegal, have been set aside, and the Petitioner herein have been directed to pay the compensation of the awards passed under the Land Acquisition Act, 1894, [“**LA Act**”] for acquisition of the lands of these illegal pass holders. This is particularly contrasting to the finding of the Hon’ble Court at para 73 and 74 of the judgment, wherein it had clearly held that due to the non obstante clause of Section 2 of the Forest Conservation Act, 1980, [“**Forest Act**”] any land passes issued in the forest area, could not have been granted or such rights extended, without the prior approval of the Central Government. However, despite coming to such a finding, the Hon’ble Court erred in quashing of the order dated 05.08.2016 passed by the Chief Secretary, Mizoram, on the sole ground that as the awards have been finalized for these land passes, therefore, the State is bound to honor the same in terms of the provisions of Land Acquisition Act, 1894, despite coming to the conclusion that such land passes are not valid, in terms of Section 2 of the Forest Act. It is stated that the Petitioner state is further aggrieved by the finding that the State has been given the sole responsibility to deposit the amount of compensation to the land owners, despite the fact that as per the Contract dated 29.05.1996, the responsibility to pay compensation of land rested on the North East Electric Power Corporation Limited [“**NEEPCO**”].

2. **QUESTIONS OF LAW:**

That, the Petitioner begs to raise the following substantial questions of law of general importance in the instant Special Leave Petition:-

- a. Whether the Hon'ble High Court erred in upholding the award despite recognising that the said land passes were issued in forest land?
- b. Whether the Hon'ble High Court failed to appreciate that Forest Conservation Act, 1980 would bar any non-forest activities in any reserved forest land?
- c. Whether the Hon'ble High Court failed to appreciate that in a conflict between environmental right and civil rights, the environmental rights will trump the civil rights?
- d. Whether the Hon'ble High Court gave contradictory finding that the said land passes could not have been issued in light of the Forest Conservation Act, 1980, yet granted them the benefit of the award?
- e. Whether the Hon'ble High Court failed to appreciate that if the basis of the claim under Land Acquisition Act, 1894 is illegal, then the necessary award arising from the said claim have to be set aside?
- f. Whether the Hon'ble High Court should have explicitly directed NEEPCO to reimburse the Petitioner State in terms of the agreement dated 29.05.1996?

3. **DECLARATION IN TERMS OF RULE 3[2]:**

The petitioner states that, no other petition seeking leave to appeal has been filed by the petitioner against the Impugned Final Judgement and Order.

4. **DECLARATION IN TERMS OF RULE 5:**

That the documents marked as Annexures P-1 to P-33 accompanying the Special Leave Petition are true and translated copies of the pleadings and documents which formed part of the records of the case in the Courts below against whose order the Special Leave to Appeal is sought for in this Petition.

5. **GROUND:**

That the Leave to Appeal is sought for, on the following amongst other grounds: -

- A. The Hon'ble High Court has failed to appreciate that once it had upheld the notification dated 28.01.1965, the natural corollary had to be that land passes issued in the said RRF area would be illegal, as the same would amount to usage of Forest land for non-forest purpose.
- B. The Hon'ble High Court failed to appreciate that Section 2 of the Forest Conservation Act, 1980, prohibits usage of any reserved forest or forest land to be used for any non-forest purpose, without the prior approval of the Central Government. Admittedly, it is stated that such land passes which were issued, specifically concerning the Supplementary Award No.6 of 2003, had not been approved by the State government, let alone the Central

Government. Therefore, by recognizing the validity of the said land passes being entitled to compensation under Land Acquisition Act, 1980, the Hon'ble High Court has acted in contravention to Section 2 of the Forest Conservation Act, 1980.

- C. It is further stated that the Hon'ble High Court, while setting aside the order dated 05.08.2016, does not set it aside in its entirety. In this regard, it is stated that the Hon'ble High Court observed in para 73 and 74 of the impugned judgment that LSCs in WP(C) No.45 of 2017 and WP(C) No. 51 of 2017 could not have been legal, as they claim their rights on the basis of LSC issued after 25.10.1980, when the Land Acquisition Act came into force, and therefore, the said LSC would be contrary to the provisions of the Act of 1980. However, despite observing that the said LSC could not have been granted, the Hon'ble High Court errs in granting them compensation on the sole basis that the Land Acquisition Act, 1894 does not provide for cancellation of an award.
- D. It is stated that the above-mentioned basis is erroneous and incorrect as the Hon'ble Court fails to appreciate the non obstante clause under Section 2 of the Forest Conservation Act, 1980, which states that usage of forest land cannot be allowed without prior approval of the Government, "notwithstanding anything contained in any other law for the time being in force". In this regard, it is stated that merely an award being passed would not restrain the Petitioner State from correcting an illegality which has occurred in the present case.

- E. Even apart from the above, it is stated that the Hon'ble High Court has failed to appreciate that while there exists no provision in the LA Act for reversing an award, it is stated that if the basis on which the award has been granted is illegal, i.e. issuance of Land Passes after the promulgation of Section 2 of Forest Conservation Act, 1980, therefore, any compensation arising from an illegal claim is liable to be set aside, as the same would render the entire award void ab initio.
- F. It is stated that the Hon'ble High Court failed to appreciate that cancellation of the LSC and subsequent awards vide order dated 05.08.2016, is not belated merely because possession of the said land has now vested with the State of Mizoram. It is stated that if the Hon'ble Court holds that the issuance of such land passes are illegal, then there does not exist any legal rights over the land which is in possession of the State, and therefore the Hon'ble High Court has given a contradictory finding by holding that they would be entitled to compensation, despite the issuance of LSC being illegal.
- G. Arguendo, assuming but not admitting that the award cannot be cancelled as per the LA Act, however, the same would be in teeth with the non obstante clause in the Forest Conservation Act, 1980 which states that no non forest activity could have been carried out without prior approval of the Central Government. In this regard, this Hon'ble Court in a catena of judgments has held that when there is a conflict between environment rights and civil rights, the environment rights will prevail over such civil rights. Even apart

from the above, it is stated this Hon'ble Court has held that there needs to be a balance between development and protection of environment, however, the same cannot come at the cost of the environment. By recognizing the illegal claims of the awardees for compensation, the Hon'ble High Court has acted contrary to the above mentioned principles laid down by this Hon'ble Court.

- H. Furthermore, it is stated that this Hon'ble Court in a catena of judgments has held that there is no negative equality envisaged under Article 14 of the Constitution of India, as an illegal act cannot give rights to other person to seek the same treatment. It is stated that the grant of compensation merely because an award has been finalized would amount to grant of negative equality to the awardees, when no such right existed in their favor.
- I. Even apart from the above, this Hon'ble Court in catena of judgment has held that an illegality cannot be allowed to be perpetuated indefinitely. In that regard, the Petitioner State's action to cancel the LSC vide notification dated 05.08.2016, and thereafter issuing show cause notice to the concerned person, was the correct course of action to prevent the illegality from perpetrating. Even apart from the above, it is stated that the said notification does not unilaterally cancel the LSC, as show cause notices had been issued to the concerned persons whose LSC were sought to be cancelled.
- J. It is further relevant to mention that the notification dated 05.08.2016 was undertaken pursuant to the directions issued by the Ld. Single Judge of the Gauhati High Court vide its order dated

02.07.2012 in CRP No. 2 of 2012, wherein the Hon'ble Court had directed the Petitioner State to take necessary actions in light of the fact that the CBI had submitted his chargesheet against some of the landowners as their claims were not genuine.

- K. It is stated that the Hon'ble High Court has erred on relying upon the provisions of Scheduled Tribe (Recognition of Forest Rights) Act, 2006, as it is neither case of any parties that such awardees are covered under the provisions of the said Act. Furthermore, as recorded in the impugned judgment, the said Act was not in force at the time when such LSC were issued or when the Land Acquisition award was passed, and therefore, the same has no bearing on the present issue.
- L. Arguendo, assuming but not admitting that the Hon'ble High Court was correct in upholding the awards, it was pertinent that a categorical finding be given that the said compensation amount would be recovered from NEEPCO in terms of Clause 8 of the agreement dated 29.05.1996. It is stated that as the said land which the Petitioner state took possession of was handed over to NEEPCO for the Tuirial Hydro Electric project, NEEPCO is obligated to reimburse the State Government for the said compensation payable to the awardees. It is further stated that the Hon'ble High Court makes it obligatory and not mandatory on the NEEPCO to reimburse the State of Mizoram. It is stated that when the State acquires land for the purpose of a government and private entity, this Hon'ble Court has recognized the liability of such government

and private entity to reimburse the State of the compensation payable to the awardees. Reliance is placed on the judgment of this Hon'ble Court in M/s Ultra Tech Cement Ltd v. Mast Ram & Ors. 2024 INSC 709, wherein this Hon'ble Court had granted the State to recover the compensation it paid from the entity for which the land was acquired. In the present case, it is stated that no such mandatory direction has been given to NEEPCO to compensate the Petitioner State for the land acquisition.

- M. It is stated that the State of Mizoram is an agrarian economy and does not have the requisite funds to enable payment of the compensations. It is stated that compelling the State of Mizoram to pay the compensation on its own accord, would cause the entire State functionary to come to a standstill. Therefore, it is of utmost importance, that the judgment of the Hon'ble High Court is set aside.

6. GROUNDS FOR INTERIM RELIEF:

- i. Because, the Petitioner herein have a good prima facie case and no loss or damage would be caused to the Respondent if the effect of the impugned judgment is stayed.
- ii. Because, the Hon'ble High Court below has granted a period of 3 months to deposit the compensation amounts, and if the same is not stayed the present matter may be rendered infructuous.

7. **MAIN PRAYER:**

It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to:

- a. Grant Special Leave to Appeal against the Final Judgement and order 29.11.2024 passed by the Hon'ble High Court of Guwahati at Aizawl in WA No. 5/2021 with WA No. 6/2021 with WA No.75/2021 with WA No. 8/2021 and WA No. 9/2021 with WA No. 10/2021 with WA No. 11/2021 with WA No. 12/2021 with WA No. 13/2021 with WA No. 11/2022 with WA No. 12/2022 and;/or
- b. Pass such Order or further Orders, as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

8. **INTERIM RELIEF:**

The petitioner most respectfully prays that this Hon'ble Court may be pleased to:

- a. Grant an ex-parte, ad interim, order staying the operation of the impugned judgment and order dated 29.11.2024 passed by the Hon'ble High Court of Guwahati at Aizawl in WA No. 5/2021 with WA No. 6/2021 with WA No.75/2021 with WA No. 8/2021 and WA No. 9/2021 with WA No. 10/2021 with WA No. 11/2021 with WA No. 12/2021 with WA No. 13/2021 with WA No. 11/2022 with WA No. 12/2022.

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- b. Pass such Order or further Orders, as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

AND FOR THIS ACT OF KINDNESS, THE PETITIONER, AS IN DUTY BOUND, SHALL EVER PRAY.

FILED ON: 25.02.2025

FILED BY:

**ANANDO MUKHERJEE
ADVOCATE -ON -RECORD FOR THE PETITIONERS**

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THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (C) NO. _____ OF 2025

IN THE MATTER OF:

THE STATE OF MIZORAM & ORS. ...PETITIONERS

-VERSUS-

DARKUNGA & ORS & ETC. ...RESPONDENTS

CERTIFICATE

Certified that the Criminal Special Leave Petition is confined only to the pleadings before the Court whose order is challenged and the documents relied upon in those documents. Certain additional, facts, documents or grounds have been taken or relied upon in this Criminal SLP which have been filed along with Application for additional documents. It is further certified that copies of the documents/ annexures attached to the Criminal SLP are necessary to answer the questions of law raised in the appeal or to make the grounds urged in the Criminal SLP for the consultation of this Hon'ble Court. This certificate is given on the basis of instructions given by the Appellants/persons authorized by the Appellants whose affidavit is filed in support of this Criminal SLP.

FILED ON: 25.02.2025

FILED BY:

(ANANDO MUKHERJEE)
ADVOCATE ON RECORD FOR THE PETITIONERS

ITEM NO.19

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10724/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in WA No. 5/2021 29-11-2024 in WA No. 6/2021 29-11-2024 in WA No. 7/2021 29-11-2024 in WA No. 8/2021 29-11-2024 in WA No. 9/2021 29-11-2024 in WA No. 10/2021 29-11-2024 in WA No. 11/2021 29-11-2024 in WA No. 12/2021 29-11-2024 in WA No. 13/2021 29-11-2024 in WA No. 11/2022 29-11-2024 in WA No. 12/2022 passed by the Aizawl Bench of Gauhati High Court]

THE STATE OF MIZORAM & ORS.

Petitioner(s)

VERSUS

DARKUNGA

Respondent(s)

IA No. 88936/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 88934/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 88935/2025 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES

Date : 17-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL
[THROUGH VIDEO CONFERENCING]For Petitioner(s) Mr. Biswajit Deb, Advocate General
Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RApplications for exemption from filing c/c of
the impugned judgment and for permission to file
synopsis and list of dates are allowed.

Delay condoned.

Issue notice.

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In the meantime, there shall be an order of stay on the operation of the impugned order.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR

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ANANDO MUKHERJEE <anandomukherjee.law@gmail.com>

Proof of Service- Additional Affidavit on behalf of the State of Mizoram in OA No. 68 of 2019

2 messages

ANANDO MUKHERJEE <anandomukherjee.law@gmail.com>

Mon, 23 Feb at 3:28 PM

To: paushali banerjee <poushali_b@yahoo.com>

Dear Ma'am,

Please see attached the captioned document being served to you vide the present email. You are kindly requested to acknowledge the receipt of this email.

Regards,

Anando Mukherjee

Advocate on Record

Supreme Court of India

[Quoted text hidden]

Addl Affidavit OA 68 of 2019.pdf

ANANDO MUKHERJEE <anandomukherjee.law@gmail.com>

Tue, 24 Feb at 3:51 PM

To: legumjure@gmail.com <legumjure@gmail.com>, advocate.paushali@gmail.com <advocate.paushali@gmail.com>

[Quoted text hidden]

Addl Affidavit OA 68 of 2019.pdf